STATESMAN, Delhi, 17.7.2025
Page No. 2, Size:(24.90)cms X (17.86)cms.

NHRC seeks reports on drowning of 2 kids in Delhi & Greater Noida

STATESMAN NEWS SERVICE
NEW DELHI, 16 JULY

The National Human Rights Commission (NHRC) on Wednesday took suo motu cognizance of the reported incidents of drowning of two male kids in Delhi and Greater NOIDA, in Gautam Budh Nagar district in Delhi–NCR on July 7. The incident in Delhi happened when, reportedly, a 4-year-old boy fell into an open drain and died in the Mahendra Park area of the North-West District.

Reportedly, many such cases of death of people after falling into open drains or manholes have happened in the recent past in different parts of the National capital.

In the other incident, a 6-year-old boy drowned in a water body inside a park in Greater NOIDA in Uttar Pradesh.

Reportedly, the residents had already informed the Greater NOIDA Development Authority (GNDA) about water-logging in the fountain area of the park, where this incident happened, however, no action was taken by the concerned authorities in this regard. "The Commission has observed that the contents of the media reports in both incidents, if true, raise serious issues of violation of human rights," the rights panel said in a statement.

"Therefore, in the incident that happened in Delhi, the Commission has issued notices to the Chief Secretary, Police Commissioner and the Commissioner, Municipal Corporation of Delhi, calling for a detailed report on the matter within two weeks," the statement said.

"Further, in the incident that happened in Greater NOIDA, the Commission has issued notices to the Chairman, GNDA, and the Police Commissioner, Gautam Budh Nagar, calling for a detailed report within two weeks," it said.

NATIONAL HUMAN RIGHTS COMMISSION

AMAR UJALA, Delhi, 17.7.2025
Page No. 9, Size:(4.39)cms X (4.71)cms.

एनएचआरसी ने बच्चों के डूबने की घटनाओं पर अफसरों से मांगा जवाब

नई दिल्ली। भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली और ग्रेटर नोएडा में छोटे बच्चों के डूबने से जुड़ीं दो घटनाओं का स्वतः संज्ञान लिया है। दोनों घटनाएं 7 जुलाई की हैं। पहले मामले में दिल्ली के उत्तर-पश्चिम जिला स्थित महेंद्र पार्क में खुले नाले में गिरने से चार साल के बच्चे की मौत हो गई। रिपोर्ट के अनुसार, यह अकेली घटना नहीं है। हाल में राष्ट्रीय राजधानी के विभिन्न हिस्सों में खुले नालों या मैनहोलों के कारण ऐसी ही मौतें हुई हैं।

दिल्ली व ग्रेटर नोएडा में बच्चों के डूबने के मामले में सख्ती

दूसरी घटना ग्रेटर नोएडा स्थित एक पार्क में हुई, जहां छह साल का एक बच्चा पानी से भरे फव्वारे में डूब गया। लोगों ने ग्रेटर नोएडा विकास प्राधिकरण (जीएनडीए) को जलजमाव की सूचना दी थी। ब्यूरो

NATIONAL HUMAN RIGHTS COMMISSION

DAINIK JAGRAN, Delhi, 17.7.2025
Page No. 3, Size:(5.17)cms X (6.96)cms.

मानवाधिकार आयोग ने नाले में बच्चे की मौत पर लिया संज्ञान

मानवाधिकार आयोग ने मुख्य सचिव, पुलिस आयुक्त व नगर निगम आयुक्त को नोटिस भेजा, दो सप्ताह में रिपोर्ट मांगी

जागरण संवाददाता, बाहरी दिल्ली: उत्तर-पश्चिम दिल्ली में छह मई को खुले नाले में गिरने के हुई चार साल के बच्चे की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है। आयोग ने दिल्ली के मुख्य सचिव, पुलिस आयुक्त और नगर निगम आयुक्त को नोटिस जारी किया है और दो सप्ताह के भीतर विस्तृत रिपोर्ट देने को कहा है।

राष्ट्रीय मानवाधिकार आयोग के मीडिया एवं संचार विभाग के उपनिदेशक जैमिनी कुमार श्रीवास्तव ने कहा कि ऐसी घटनाएं सरकारी अधिकारियों की लापरवाही दर्शाती हैं। बता दें कि महेंद्रा पार्क थाना क्षेत्र में छह मई की शाम पीडब्ल्यूडी के खुले नाले में गिरकर चार वर्षीय रिजवान की मौत हो गई थी। चार फीट चौड़ा और आठ फीट गहरा यह नाला नाला बाईपास स्थित रामगढ़ गांव के कब्रिस्तान के सामने है। रिजवान अपनी दादी के साथ रामगढ़ स्थित मदीना मस्जिद के पास मुहर्रम का जुलूस देखने गया। इस दौरान वह खेलते हुए मस्जिद के सामने आठ फीट गहरे नाले में गिर गया। पुलिस ने लापरवाही का तो मामला दर्ज किया, लेकिन नामित एफआइआर नहीं की है। मृतक बच्चे का परिवार महेंद्रा पार्क के डी-ब्लाक, भरौला गांव में रहता है।

NATIONAL HUMAN RIGHTS COMMISSION

HINDUSTAN, Delhi, 17.7.2025
Page No. 5, Size:(2.88)cms X (6.09)cms.

बिहार सरकार और डीजीपी को नोटिस

नई दिल्ली। मानवाधिकार आयोग ने बुधवार को बिहार के पूर्णिया में एक ही परिवार के पांच सदस्यों की हत्या मामले में राज्य सरकार और पुलिस प्रमुख को नोटिस जारी किया है। इस महीने की शुरुआत में जादू-टोना के संदेह में हत्या कर शव जला दिया गया।

एनएचआरसी ने राज्य सरकार को परिवार के एकमात्र जीवित सदस्य और प्रत्यक्षदर्शी 16 वर्षीय लड़के की सुरक्षा सुनिश्चित करने के लिए कदम उठाने और उसे परामर्श प्रदान करने का भी निर्देश दिया। आयोग ने कहा कि उसने 6 जुलाई को पूर्णिया में एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है।

NATIONAL HUMAN RIGHTS COMMISSION

VIRAT VAIBHAV, Delhi, 17.7.2025
Page No. 5, Size:(11.64)cms X (28.28)cms.

जादू-टोना के संदेह में परिवार के पांच सदस्यों की हत्या को लेकर बिहार सरकार को एनएचआरसी का नोटिस

वैभव न्यूज ■ नई दिल्ली

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बिहार के पूर्णिया जिले में इस महीने की शुरुआत में कथित तौर पर जादू टोना करने के संदेह में अनुसूचित जनजाति (एसटी) से जुड़े एक परिवार के पांच सदस्यों की हत्या किए जाने और उनके शवों को जलाए जाने से संबंधित खबरों पर बिहार सरकार और राज्य के पुलिस प्रमुख को बुधवार को नोटिस जारी किए। एनएचआरसी ने राज्य सरकार को परिवार के एकमात्र जीवित सदस्य और कथित घटना के प्रत्यक्षदर्शी 16 वर्षीय लड़के की सुरक्षा सुनिश्चित करने और उसे परामर्श प्रदान करने के लिए कदम उठाने के भी निर्देश दिए। एनएचआरसी ने एक बयान में कहा कि उसने मीडिया में आई एक खबर का स्वतः संज्ञान लिया है, जिसमें कहा गया है कि छह जुलाई की रात को बिहार के पूर्णिया जिले में अनुसूचित जनजाति की तीन महिलाओं समेत एक परिवार के पांच सदस्यों की कथित तौर पर जादू-टोना करने के संदेह में हत्या कर दी गई।

NATIONAL HUMAN RIGHTS COMMISSION

HINDUSTAN TIMES, Bengaluru, 17.7.2025
Page No. 4, Size:(7.22)cms X (16.87)cms.

NHRC pulls up DGP over delay in '24 TN IAF accident report

Divya Chandrababu
letters@hindustantimes.com

CHENNAI : The National Human Rights Commission (NHRC) has warned Tamil Nadu director general of police (DGP) Shankar Jiwal of coercive action for failing to submit a report on the incident involving the deaths of five people that occurred during the air show organised by the Indian Air Force at Marina Beach on October 6, 2024.

The air show was held to mark the IAF's 92nd foundation day, generally celebrated two days later on October 8, and took place from 11am to 1pm. Lakhs of people had crowded on a two km stretch along the Bay of Bengal to watch it.

People began gathering for the show at around 7am, and complaints of several roads across the city getting choked started coming in around the same time, as did complaints about lack of access to drinking water.

Five people died due to suspected dehydration and more than 100 were hospitalized by the end of the event.

Earlier in May, the NHRC had issued a notice to the DGP seeking an Action Taken Report (ATR) based on a complaint registered by SK Saamy, advocate and chairman of the World Human Rights Commission and Rescue Centre.

The complaint alleged negligence and dereliction of duty by senior police officials which led to critical lapses in crowd control.

According to the petition, these failures resulted in numerous injuries, the hospitalization of multiple spectators, and the deaths of five individuals.

A REPORT WAS SOUGHT BASED ON A COMPLAINT BY THE CHAIRMAN OF THE WORLD HUMAN RIGHTS COMMISSION AND RESCUE CENTRE

The petition demanded a time-bound, impartial inquiry and called for disciplinary action against the officials deemed responsible.

The DGP failed to meet the initial 30 June 2025 deadline for the ATR, said a statement issued by Saamy.

On July 15, NHRC sent a reminder granting a six-week extension.

"In this case, the Commission has directed to submit an Action Taken Report, which has not been received within the stipulated period," the NHRC said in its letter, which was signed by Atul Kumar, assistant registrar (Law). HT has seen a copy of this letter.

"Therefore, a reminder be issued to the concerned authority to submit the requisite action taken report to the Commission within a period of 06 weeks, failing which the Commission may initiate a coercive process u/s (under section) 13 of the Protection of Human Rights Act, 1993," added the letter.

HINDUSTAN TIMES, Patna, 17.7.2025
Page No. 1, Size:(3.49)cms X (18.02)cms.

NHRC NOTICE TO BIHAR GOVT OVER PURNIA KILLINGS

Press Trust of India
letters@hindustantimes.com

NEW DELHI: The NHRC said on Wednesday that it had issued notices to the Bihar government and the state's police chief over reports that five members of a Scheduled Tribe (ST) family were allegedly hacked to death and their bodies burnt on the suspicion of "practising witchcraft" in Purnia district earlier this month.

The National Human Rights Commission (NHRC) has also directed the state government to take steps to ensure the safety of a 16-year-old boy, the sole surviving member of the family and an eyewitness to the alleged incident, and provide counselling to him.

The NHRC has taken "suo motu cognisance of a media report that five members of a family, belonging to Scheduled Tribe, including three women, were allegedly hacked to death and their bodies were burnt on suspicion of practising witchcraft" in Bihar's Purnia district on the night of July 6, the rights panel said in a statement.

The commission observed that the contents of the news reports, if true, raise serious issues of violation of human rights.

Therefore, it said it has issued notices to the chief secretary and the director general of police of Bihar, seeking a detailed report in two weeks, including the present status of the investigation of the case and arrest of the perpetrators.

According to the media reports published on July 8, the 16-year-old sole surviving member of the family has informed police that a mob of around 50 people allegedly stormed into their house, accusing his mother of practising witchcraft, the statement said.

NATIONAL HUMAN RIGHTS COMMISSION

KASHMIR IMAGES, Srinagar, 17.7.2025
Page No. 11, Size:(6.63)cms X (11.20)cms.

NHRC issues notices to Bihar govt, DGP over killing of 5 family members on suspicion of witchcraft

New Delhi, Jul 16 (PTI) The NHRC said on Wednesday that it has issued notices to the Bihar government and the state's police chief over reports that five members of a Scheduled Tribe (ST) family were allegedly hacked to death and their bodies burnt on the suspicion of "practising witchcraft" in Purnia district earlier this month.

The National Human Rights Commission (NHRC) has also directed the state government to take steps to ensure the safety of a 16-year-old boy, the sole surviving member of the family and an eyewitness to the alleged incident, and provide counselling to him.

The NHRC has taken "suo motu cognisance of a media report that five members of a family, belonging to Scheduled Tribe, including three women, were allegedly hacked to death and their bodies were burnt on suspicion of practising witchcraft" in Bihar's Purnia district on the night of July 6, the rights panel said in a statement.

The commission observed that the contents of the news reports, if true, raise serious issues of violation of human rights.

Therefore, it said it has issued notices to the chief secretary and the director general of police of Bihar, seeking a detailed report in two weeks, including the present status of the investigation of the case and arrest of the perpetrators.

According to the media reports published on July 8, the 16-year-old sole surviving member of the family has informed police that a mob of around 50 people allegedly stormed into their house, accusing his mother of practising witchcraft, the statement said.

The mob first allegedly assaulted his mother with bamboo sticks, calling her a witch. Then it attacked the rest of the family members who came to rescue her and hacked all of them to death in front of the survivor, it said, quoting the reports.

Later, the assailants allegedly carried the victims' bodies around 100 to 150 metres away from their house and set those ablaze, the NHRC said.

Reportedly, villagers suspected that the illness and death of a boy in the village were caused by the victim family by practising witchcraft, it added.

NATIONAL HUMAN RIGHTS COMMISSION

DAINIK BHASKAR, Jamshedpur, 17.7.2025
Page No. 4, Size:(23.31)cms X (15.32)cms.

एमजीएम अस्पताल प्रबंधन को एनएचआरसी का नोटिस, शिकायतों पर विस्तृत रिपोर्ट मांगी

सिटी रिपोर्टर | जमशेदपुर

*एमजीएम अस्पताल की अव्यवस्था पर मैंने शिकायत की थी, इस पर एनएचआरसी ने संज्ञान लिया है। ऐसे में जिन लोगों के पास भी अव्यवस्था से जुड़े सबूत हो तो मुझसे संपर्क करें। आयोग की संज्ञान लेने की प्रक्रिया के बाद अब लोगों में उम्मीद जगी है कि इस बार सिर्फ खानापूर्ति नहीं, बल्कि ठोस कार्रवाई होगी।- **सौरव विष्णु**, शिकायतकर्ता*

एमजीएम मेडिकल कालेज व अस्पताल की बदहाल व्यवस्था पर अब राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने संज्ञान ले लिया है। 15 मई को शहर के सामाजिक कार्यकर्ता सौरभ विष्णु ने एनएचआरसी में शिकायत थी, इस पर आयोग ने कार्रवाई की प्रक्रिया शुरू की है। सौरभ विष्णु ने अपने पत्र में आरोप लगाया था कि एमजीएम अस्पताल में छत गिरने, बिजली की लटकती तारों, गंदगी, दवा की शार्ट सप्लाई और गर्भवती महिला की इलाज के अभाव में मौत जैसी घटनाएं आम हो गई हैं। यह मरीजों और उनके परिजनों के मौलिक मानव अधिकारों का उल्लंघन है। सौरभ की शिकायत पर राष्ट्रीय मानव अधिकार आयोग ने नोटिस जारी किया है। आयोग ने इस मामले में अस्पताल प्रबंधन से जवाब तलब किया है, और मामले की विस्तृत रिपोर्ट मांगी है। ताकि आगे की कार्रवाई की जा सके।

शिकायतकर्ता ने कहा कि एमजीएम अस्पताल में हर वार्ड में गंदगी है, दवाएं नहीं मिलतीं, पंखे और लाइट खराब हैं, शौचालयों की हालत बदतर है और महिला वार्डों में बुनियादी सुविधाओं का घोर अभाव है। गर्मी के मौसम में मरीज बिना पंखे और सफाई के बेहाल हैं। शिकायतकर्ता ने महिला वार्ड का उदाहरण देते हुए कहा कि वहां एक गर्भवती महिला की मौत इलाज नहीं मिलने के कारण हो गई।

NATIONAL HUMAN RIGHTS COMMISSION

DAINIK BHASKAR, Dhanbad, 17.7.2025
Page No. 2, Size:(22.81)cms X (19.21)cms.

बलियापुर में लाठी चार्ज का मामला मानवाधिकार आयोग के पास पहुंचा

आयोग ने उपायुक्त और एसएसपी से मांगी घटना की रिपोर्ट

धनबाद| बलियापुर के आसनबनी में भूमि अधिग्रहण को लेकर विस्थापितों पर किया गया लाठी चार्ज का मामला राष्ट्रीय मानवाधिकार आयोग के पास पहुंच गया है। आयोग के विधि विभाग ने धनबाद के उपायुक्त एवं वरीय पुलिस अधीक्षक से इस मामले में चार सप्ताह के अंदर रिपोर्ट तलब किया है। सर्वोच्च न्यायालय के अधिवक्ता पंकज सिंह की शिकायत पर मानवाधिकार आयोग ने यह कार्रवाई की है। शिकायतकर्ता ने आरोप लगाया कि बलियापुर में ग्रामीणों को धनबाद पुलिस द्वारा उनकी भूमि से जबरन बेदखल किया गया, जिसके लिए बल प्रयोग किया और उन पर हमला किया। यह बेदखली, कथित तौर पर बिना किसी उचित सूचना, उचित प्रक्रिया, या एलएआरआर अधिनियम 2013 के अनुसार मुआवजे और पुनर्वास के बिना की गई। पुलिस के साथ काम कर रहे सादी वर्दी में अज्ञात व्यक्तियों की उपस्थिति में यह सब किया गया। साक्ष्य के रूप में फोटोग्राफ और अखबार का कटिंग भी दिया है। आयोग के सदस्य प्रियांक कानूनगो की अध्यक्षता वाली आयोग की पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत संज्ञान लिया है।

एनएचआरसी ने सरकार व डीजीपी को भेजा नोटिस

नई दिल्ली, एजेंसी। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को पूर्णिया में एक ही परिवार के पांच सदस्यों की हत्या मामले में राज्य सरकार और पुलिस प्रमुख को नोटिस जारी किया है। इस महीने की शुरुआत में जादू-टोना के संदेह में हत्या कर शव जला दिया गया था।

एनएचआरसी ने राज्य सरकार को परिवार के एकमात्र जीवित सदस्य और कथित घटना के प्रत्यक्षदर्शी 16 वर्षीय लड़के की सुरक्षा सुनिश्चित करने के लिए कदम उठाने और उसे परामर्श प्रदान करने का भी निर्देश दिया। आयोग ने एक बयान में कहा कि उसने 6 जुलाई की रात बिहार के पूर्णिया जिले में हुई घटना की मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। आयोग ने पाया कि ये मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है। आयोग ने बिहार के मुख्य सचिव व डीजीपी को नोटिस जारी कर दो हफ्ते में विस्तृत रिपोर्ट मांगी है जिसमें मामले की जांच की वर्तमान स्थिति और अपराधियों की गिरफ्तारी की जानकारी शामिल हो।

पूर्णिया में जादू-टोना के संदेह में परिवार के पांच को जिंदा जलाने का मामला

NATIONAL HUMAN RIGHTS COMMISSION

PRABHAT KHABAR, Dhanbad, 17.7.2025
Page No. 5, Size:(16.11)cms X (21.60)cms.

राष्ट्रीय मानवाधिकार आयोग ने डीसी-एसएसपी से मांगी रिपोर्ट

- बलियापुर में जमीन से कथित तौर पर जबरन बेदखल करने पर मानवाधिकार आयोग ने जतायी चिंता

वरीय संवाददाता, धनबाद

धनबाद जिला अंतर्गत बलियापुर के आसनबनी में गत 12 जुलाई को कथित तौर पर अपनी जमीन से ग्रामीणों को जबरन बेदखल किये जाने की शिकायत पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है. सुप्रीम कोर्ट के अधिवक्ता पंकज सिंह द्वारा दर्ज करायी गयी शिकायत पर संज्ञान लेते हुए आयोग ने बुधवार को धनबाद के उपायुक्त और वरीय पुलिस अधीक्षक को नोटिस जारी किया है और चार सप्ताह के अंदर कार्रवाई रिपोर्ट (एटीआर) मांगी है. शिकायतकर्ता ने आरोप लगाया है कि धनबाद पुलिस ने बलियापुर क्षेत्र के ग्रामीणों को बिना किसी पूर्व सूचना, कानूनी प्रक्रिया या पुनर्वास के जबरन बेदखल कर दिया है. आरोप है कि इस दौरान पुलिस ने बल प्रयोग किया और कई ग्रामीणों के साथ मारपीट की गयी. इस कार्रवाई को भूमि अधिग्रहण पुनर्वास और पुनर्स्थापन अधिनियम, 2013 (एलएआरआर एक्ट) का उल्लंघन बताया गया है. कहा गया है कि बेदखली की यह प्रक्रिया ग्रामीणों के जीवन और सम्मान के अधिकार का सीधा हनन है. शिकायत के साथ फोटो और मीडिया रिपोर्ट्स के लिंक भी संलग्न किये गये हैं, जो आरोपों की पुष्टि करते हैं. मानवाधिकार आयोग के सदस्य प्रियांक कणूगो की अध्यक्षता वाली पीठ ने इसे मानवाधिकारों का प्रथम दृष्टया गंभीर उल्लंघन माना है और मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत संज्ञान लिया है. निर्देश दिया है कि उपायुक्त और एसएसपी मामले की जांच कर आयोग को विस्तृत रिपोर्ट चार सप्ताह के भीतर भेजें. रिपोर्ट राष्ट्रीय मानवाधिकार आयोग के पोर्टल के माध्यम से ही स्वीकार की जायेगी.

AAJ, Varanasi, 17.7.2025
Page No. 8, Size:(23.71)cms X (18.34)cms.

मुआवजा न देने पर चीफ सेक्रेटरी तलब

चंदौली। विद्यालय प्रशासन की लापरवाही के चलते करंट से स्कूल में बालिका की मौत की हृदय विदारक घटना से शिक्षा विभाग एवं बिजली विभाग द्वारा अपनी जिम्मेदारियों से भागने और मृतिका के परिजन को आयोग के निर्देश के बाद भी पांच लाख रुपए का मुआवजा न दिए जाने से नाराज आयोग ने चीफ सेक्रेटरी उत्तर प्रदेश सरकार को व्यक्तिगत रूप से आयोग के समक्ष उपस्थित होने का सख्त निर्देश दिया है। उक्त के बाबत जानकारी देते हुए मानवाधिकार सीडब्लूए के चेयरमैन योगेन्द्र सिंह योगी ने बताया कि गाजीपुर जनपद के उजराडीह कंपोजिट विद्यालय का है। जुलाई 2024 में नगसर हाल्ट थाना स्थित कंपोजिट विद्यालय उजराडीह में हैंड पंप पर पानी पीते समय साढ़े चार वर्ष की रागिनी की करंट की चपेट में आने से दर्दनाक मौत हो गई थी। परिजनों एवं ग्रामीणों ने शिक्षा विभाग एवं बिजली विभाग पर घोर लापरवाही का आरोप लगाया था। घटना की शिकायत हमने नेशनल ह्यूमन राईट कमीशन में भेजकर दोषियों के खिलाफ कठोरतम कार्यवाही एवं परिजनों को उचित मुआवजा देने का अनुरोध किया था। आयोग ने 30 अक्टूबर 2024 के तहत कारण बताओ नोटिस जारी किया था लेकिन कोई जबाव नहीं प्राप्त हुआ। जिससे आयोग यह निष्कर्ष निकालता है कि उत्तर प्रदेश सरकार के पास इस मामले में कहने के लिए कुछ नहीं है। उपरोक्त निष्कर्षों और टिप्पणियों के मद्देनजर आयोग अपनी अनुशंसा की पुष्टि करता है। अत: उत्तर प्रदेश सरकार को अपने मुख्य सचिव के माध्यम से मृतक पीड़ित लड़की रागिनी पुत्री भोजा राजभर के नगद भुगतान के लिए पांच लाख रुपए जारी करने और भुगतान के प्रमाण पत्र सहित अनुपालन रिपोर्ट आठ सप्ताह के भीतर आयोग को प्रस्तुत करने का निर्देश दिया था। बावजूद कोई रिपोर्ट प्राप्त नहीं हुई।

NATIONAL HUMAN RIGHTS COMMISSION

RASHTRIYA SAHARA, Patna, 17.7.2025
Page No. 2, Size:(5.85)cms X (5.98)cms.

एनएचआरसी ने जादू-टोना मामले में मुख्य सचिव को जारी किया नोटिस

पटना/नई दिल्ली (वार्ता)। राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने पूर्णिया जिले में जादू-टोना करने के संदेह में एक ही परिवार के पांच सदस्यों की कथित तौर हत्या किए जाने के मामले में स्वतः संज्ञान लेकर राज्य के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह में रिपोर्ट मांगी है।

आयोग ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसके अनुसार 6 जुलाई की रात पूर्णिया जिले में जादू-टोना करने के संदेह में अनुसूचित जनजाति के एक ही परिवार के पांच सदस्यों की कथित तौर पर हत्या कर दी गई और शवों को जला दिया गया था। इनमें तीन महिलाएं भी शामिल थीं।

आयोग ने कहा कि यह मानवाधिकारों के उल्लंघन का यह गंभीर मुद्दा है, इसलिए आयोग ने नोटिस जारी कर मामले की जांच की वर्तमान स्थिति और अपराधियों की गिरफ्तारी सहित दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

आयोग ने बिहार सरकार को 16 वर्षीय किशोर को उचित परामर्श प्रदान करने और उसकी सुरक्षा सुनिश्चित करने के लिए ठोस कदम उठाने का भी निर्देश दिया है। मीडिया रिपोर्टों के अनुसार, इस 16 वर्षीय किशोर ने पुलिस को बताया कि लगभग 50 लोगों की भीड़ उनके घर में घुसी और उसकी मां पर जादू-टोना करने का आरोप लगाया। भीड़ ने पहले उसकी मां को डायन बताकर बांस के डंडों से पीटा, फिर मां को बचाने आए परिवार के बाकी सदस्यों पर भी हमला कर दिया और उसके सामने ही उन सभी की हत्या कर दी गई।

NHRC

NHRC, India takes suo motu cognizance of the reported killing and burning of 5 members of a family on suspicion of practicing witchcraft in Purnia district of Bihar

Press release

National Human Rights Commission

https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-reported-killing-and-burning-5-members

New Delhi: 16th July, 2025

NHRC, India takes suo motu cognizance of the reported killing and burning of 5 members of a family on suspicion of practicing witchcraft in Purnia district of Bihar

Issues notices to the Chief Secretary and the Director General of Police, Bihar, calling for a detailed report on the matter within 2 weeks

The Commission also directs the State government to provide counseling and take steps to ensure safety of the 16-year-old boy, the sole surviving member of the victim family and an eyewitness to the incident

The National human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report that five members of a family, belonging to Scheduled Tribe, including three women, were allegedly hacked to death and their bodies were burnt on suspicion of practicing witchcraft in Purnia district of Bihar in the night on 6th July, 2025.

The Commission has observed that the contents of the news report which, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Bihar calling for a detailed report on the matter within two weeks, including present status of the investigation of the case and arrest of the perpetrators.

The Commission has also directed the State Government to provide counseling and take steps to ensure safety of the 16-year-old boy, who is, reportedly, the sole survivor of the victim family and an eyewitness to the painful incident.

According to the media report, carried on 8th July, 2025, the 16-year-old sole surviving boy of the family, has informed the police that a mob of around 50 people stormed into their house, accusing his mother of practicing witchcraft. The mob first assaulted his mother with bamboo sticks, calling her a witch. Then they attacked the rest of his family, who came to rescue her, and hacked all of them to death in front of him. Later, the assailants allegedly carried the bodies of the victims around 100-150 meters away from their house and set them ablaze. Reportedly, the villagers suspected the death and illness of a boy in the village was caused by the victim family, by practicing witchcraft.

****

PIB

NHRC, India takes suo motu cognizance of the reported killing and burning of 5 members of a family on suspicion of practicing witchcraft in Purnia district of Bihar

Issues notices to the Chief Secretary and the Director General of Police, Bihar, calling for a detailed report on the matter within 2 weeks

The Commission also directs the State government to provide counseling and take steps to ensure safety of the 16-year-old boy, the sole surviving member of the victim family and an eyewitness to the incident

https://www.pib.gov.in/PressReleseDetailm.aspx?PRID=2145220

Posted On: 16 JUL 2025 4:22PM by PIB Delhi

The National human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report that five members of a family, belonging to Scheduled Tribe, including three women, were allegedly hacked to death and their bodies were burnt on suspicion of practicing witchcraft in Purnia district of Bihar in the night on 6th July, 2025.

The Commission has observed that the contents of the news report which, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Bihar calling for a detailed report on the matter within two weeks, including present status of the investigation of the case and arrest of the perpetrators.

The Commission has also directed the State Government to provide counseling and take steps to ensure safety of the 16-year-old boy, who is, reportedly, the sole survivor of the victim family and an eyewitness to the painful incident.

According to the media report, carried on 8th July, 2025, the 16-year-old sole surviving boy of the family, has informed the police that a mob of around 50 people stormed into their house, accusing his mother of practicing witchcraft. The mob first assaulted his mother with bamboo sticks, calling her a witch. Then they attacked the rest of his family, who came to rescue her, and hacked all of them to death in front of him. Later, the assailants allegedly carried the bodies of the victims around 100-150 meters away from their house and set them ablaze. Reportedly, the villagers suspected the death and illness of a boy in the village was caused by the victim family, by practicing witchcraft.

*****

NSK

NHRC

राष्ट्रीय मानव अधिकार आयोग, भारत ने बिहार के पूर्णिया जिले में जादू-टोना करने के संदेह में एक परिवार के 5 सदस्यों की कथित हत्या और शवों को जलाने की घटना का स्वतः संज्ञान लिया है।

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

https://nhrc.nic.in/media/press-release/%E0%A4%B0%E0%A4%BE%E0%A4%B7%E0%A5%8D%E0%A4%9F%E0%A5%8D%E0%A4%B0%E0%A5%80%E0%A4%AF-%E0%A4%AE%E0%A4%BE%E0%A4%A8%E0%A4%B5-%E0%A4%85%E0%A4%A7%E0%A4%BF%E0%A4%95%E0%A4%BE%E0%A4%B0-%E0%A4%86%E0%A4%AF%E0%A5%8B%E0%A4%97-%E0%A4%AD%E0%A4%BE%E0%A4%B0%E0%A4%A4-%E0%A4%A8%E0%A5%87-%E0%A4%AC%E0%A4%BF%E0%A4%B9%E0%A4%BE%E0%A4%B0-%E0%A4%95%E0%A5%87-%E0%A4%AA%E0%A5%82%E0%A4%B0%E0%A5%8D%E0%A4%A3%E0%A4%BF%E0%A4%AF%E0%A4%BE-%E0%A4%9C%E0%A4%BF%E0%A4%B2%E0%A5%87-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%9C%E0%A4%BE%E0%A4%A6%E0%A5%82-%E0%A4%9F%E0%A5%8B%E0%A4%A8%E0%A4%BE-%E0%A4%95%E0%A4%B0%E0%A4%A8%E0%A5%87-%E0%A4%95%E0%A5%87

नई दिल्ली: 16 जुलाई, 2025

राष्ट्रीय मानव अधिकार आयोग, भारत ने बिहार के पूर्णिया जिले में जादू-टोना करने के संदेह में एक परिवार के 5 सदस्यों की कथित हत्या और शवों को जलाने की घटना का स्वतः संज्ञान लिया है।

आयोग ने बिहार के मुख्य सचिव और पुलिस महानिदेशक, को नोटिस जारी कर 2 सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है।

आयोग ने राज्य सरकार को पीड़ित परिवार के एकमात्र जीवित सदस्य और घटना के प्रत्यक्षदर्शी, 16 वर्षीय लड़के को परामर्श प्रदान करने और उसकी सुरक्षा सुनिश्चित करने के लिए कदम उठाने का भी निर्देश दिया है।

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें बताया गया है कि 6 जुलाई, 2025 की रात को बिहार के पूर्णिया जिले में जादू-टोना करने के संदेह में अनुसूचित जनजाति के एक परिवार के पांच सदस्यों, जिनमें तीन महिलाएं भी शामिल हैं, की कथित तौर पर हत्या कर दी गई और उनके शवों को जला दिया गया।

आयोग ने पाया है कि समाचार रिपोर्ट, जो यदि सत्य है, तो यह मानव अधिकारों के उल्लंघन का गंभीर मुद्दा है। इसलिए, आयोग ने मुख्य सचिव और पुलिस महानिदेशक, बिहार को नोटिस जारी कर मामले की वर्तमान जाँच की स्थिति और अपराधियों की गिरफ्तारी सहित दो सप्ताह के भीतर मामले पर एक विस्तृत रिपोर्ट मांगी है।

आयोग ने राज्य सरकार को 16 वर्षीय लड़के को परामर्श प्रदान करने और उसकी सुरक्षा सुनिश्चित करने के लिए कदम उठाने का भी निर्देश दिया है, जो कथित तौर पर पीड़ित परिवार का एकमात्र जीवित व्यक्ति और दर्दनाक घटना का प्रत्यक्षदर्शी है।

8 जुलाई, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, परिवार के एकमात्र जीवित बचे 16 वर्षीय लड़के ने पुलिस को सूचित किया है कि लगभग 50 लोगों की भीड़ उनके घर में घुस आई और उसकी माँ पर जादू-टोना करने का आरोप लगाया। भीड़ ने पहले उसकी माँ को डायन कहकर बांस के डंडों से पीटा। फिर उन्होंने उसके परिवार के बाकी सदस्यों पर, जो उसे बचाने आए, हमला किया और उसके सामने सभी को मार डाला। बाद में, हमलावरों ने कथित तौर पर पीड़ितों के शवों को उनके घर से लगभग 100-150 मीटर दूर ले जाकर आग लगा दी। बताया जा रहा है कि ग्रामीणों को शक था कि गाँव में एक लड़के की मौत और बीमारी का कारण पीड़ित परिवार द्वारा जादू-टोना करना था।

*****

Hindustan Times

NHRC issues notices to Bihar govt, DGP over killing of 5 family members on suspicion of witchcraft

https://www.hindustantimes.com/india-news/nhrc-issues-notices-to-bihar-govt-dgp-over-killing-of-5-family-members-on-suspicion-of-witchcraft-101752670930110.html

PTI **|** Published on: Jul 16, 2025 06:32 PM IST

NHRC issues notices to Bihar govt, DGP over killing of 5 family members on suspicion of witchcraft

New Delhi, The NHRC said on Wednesday that it has issued notices to the Bihar government and the state's police chief over reports that five members of a Scheduled Tribe family were allegedly hacked to death and their bodies burnt on the suspicion of "practising witchcraft" in Purnia district earlier this month.

NHRC issues notices to Bihar govt, DGP over killing of 5 family members on suspicion of witchcraft. The National Human Rights Commission has also directed the state government to take steps to ensure the safety of a 16-year-old boy, the sole surviving member of the family and an eyewitness to the alleged incident, and provide counselling to him. The NHRC has taken "suo motu cognisance of a media report that five members of a family, belonging to Scheduled Tribe, including three women, were allegedly hacked to death and their bodies were burnt on suspicion of practising witchcraft" in Bihar's Purnia district on the night of July 6, the rights panel said in a statement.

The commission observed that the contents of the news reports, if true, raise serious issues of violation of human rights. Therefore, it said it has issued notices to the chief secretary and the director general of police of Bihar, seeking a detailed report in two weeks, including the present status of the investigation of the case and arrest of the perpetrators.

According to the media reports published on July 8, the 16-year-old sole surviving member of the family has informed police that a mob of around 50 people allegedly stormed into their house, accusing his mother of practising witchcraft, the statement said.

The mob first allegedly assaulted his mother with bamboo sticks, calling her a witch. Then it attacked the rest of the family members who came to rescue her and hacked all of them to death in front of the survivor, it said, quoting the reports.

Later, the assailants allegedly carried the victims' bodies around 100 to 150 metres away from their house and set those ablaze, the NHRC said. Reportedly, villagers suspected that the illness and death of a boy in the village were caused by the victim family by practising witchcraft, it added.

This article was generated from an automated news agency feed without modifications to text.

Free Press Journal

NHRC Takes Suo Motu Cognisance Of Alleged Witchcraft Murders In Bihar; Seeks Report From State Authorities

https://www.freepressjournal.in/india/nhrc-takes-suo-motu-cognisance-of-alleged-witchcraft-murders-in-bihar-seeks-report-from-state-authorities

July 16, 2025

The National human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report that five members of a family, belonging to Scheduled Tribe, including three women, were allegedly hacked to death and their bodies were burnt on suspicion of practicing witchcraft in Purnia district of Bihar in the night on 6th July, 2025.

The Commission has observed that the contents of the news report which, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Bihar calling for a detailed report on the matter within two weeks, including present status of the investigation of the case and arrest of the perpetrators.

The Commission has also directed the State Government to provide counseling and take steps to ensure safety of the 16-year-old boy, who is, reportedly, the sole survivor of the victim family and an eyewitness to the painful incident.

According to the media report, carried on 8th July, 2025, the 16-year-old sole surviving boy of the family, has informed the police that a mob of around 50 people stormed into their house, accusing his mother of practicing witchcraft. The mob first assaulted his mother with bamboo sticks, calling her a witch. Then they attacked the rest of his family, who came to rescue her, and hacked all of them to death in front of him. Later, the assailants allegedly carried the bodies of the victims around 100-150 meters away from their house and set them ablaze.

Reportedly, the villagers suspected the death and illness of a boy in the village was caused by the victim family, by practicing witchcraft.

THE NEWS MILL, Online, 17.7.2025
Page No. 0, Size:(0)cms X (0)cms.

The News Mill

NHRC takes suo motu cognizance of witchcraft-related killings in Bihar

https://thenewsmill.com/2025/07/nhrc-takes-suo-motu-cognizance-of-witchcraft-related-killings-in-bihar/

Written By: ANI | Published on: Jul 16, 2025

The National Human Rights Commission (NHRC) of India has taken suo motu cognisance of a media report regarding the alleged murder and burning of five members of a Scheduled Tribe family in Purnia district, Bihar, on the night of July 6.
The incident reportedly occurred due to accusations of witchcraft.
The NHRC has raised serious concerns over potential human rights violations and issued notices to the Chief Secretary and Director General of Police, Bihar.
The Commission has sought a detailed report within two weeks, encompassing the current status of the investigation and any actions taken against those responsible.
In addition, the Commission has urged the State Government to ensure the safety and psychological support of the sole survivor, a 16-year-old boy who witnessed the incident and lost his entire family.

According to the media report dated 8th July 2025, the boy stated that a mob of around 50 individuals entered their home, accused his mother of witchcraft, and violently assaulted her. The family members who tried to intervene were also attacked and killed. The bodies were reportedly moved and set on fire approximately 100-150 meters from their residence.

LatestLY

India News | NHRC Takes Suo Motu Cognizance of Witchcraft-related Killings in Bihar

Get latest articles and stories on India at LatestLY. The National Human Rights Commission (NHRC) of India has taken suo motu cognisance of a media report regarding the alleged murder and burning of five members of a Scheduled Tribe family in Purnia district, Bihar, on the night of July 6.

https://www.latestly.com/agency-news/india-news-nhrc-takes-suo-motu-cognizance-of-witchcraft-related-killings-in-bihar-7000576.html

Agency News ANI | Jul 16, 2025 06:14 PM IST

New Delhi [India], July 16 (ANI): The National Human Rights Commission (NHRC) of India has taken suo motu cognisance of a media report regarding the alleged murder and burning of five members of a Scheduled Tribe family in Purnia district, Bihar, on the night of July 6.

The incident reportedly occurred due to accusations of witchcraft.

The NHRC has raised serious concerns over potential human rights violations and issued notices to the Chief Secretary and Director General of Police, Bihar.

The Commission has sought a detailed report within two weeks, encompassing the current status of the investigation and any actions taken against those responsible.

In addition, the Commission has urged the State Government to ensure the safety and psychological support of the sole survivor, a 16-year-old boy who witnessed the incident and lost his entire family.

According to the media report dated 8th July 2025, the boy stated that a mob of around 50 individuals entered their home, accused his mother of witchcraft, and violently assaulted her. The family members who tried to intervene were also attacked and killed. The bodies were reportedly moved and set on fire approximately 100-150 meters from their residence. (ANI)

(The above story is verified and authored by ANI staff, ANI is South Asia's leading multimedia news agency with over 100 bureaus in India, South Asia and across the globe. ANI brings the latest news on Politics and Current Affairs in India & around the World, Sports, Health, Fitness, Entertainment, & News. The views appearing in the above post do not reflect the opinions of LatestLY)

The Print

जादू-टोना के संदेह में परिवार के पांच सदस्यों की हत्या को लेकर बिहार सरकार को एनएचआरसी का नोटिस

https://hindi.theprint.in/india/nhrc-issues-notice-to-bihar-government-over-murder-of-five-family-members-on-suspicion-of-witchcraft/843385/

भाषा | 16 July, 2025 07:49 pm IST

नयी दिल्ली, 16 जुलाई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बिहार के पूर्णिया जिले में इस महीने की शुरुआत में कथित तौर पर 'जादू टोना' करने के संदेह में अनुसूचित जनजाति (एसटी) से जुड़े एक परिवार के पांच सदस्यों की हत्या किए जाने और उनके शवों को जलाए जाने से संबंधित खबरों पर बिहार सरकार और राज्य के पुलिस प्रमुख को बुधवार को नोटिस जारी किए।

एनएचआरसी ने राज्य सरकार को परिवार के एकमात्र जीवित सदस्य और कथित घटना के प्रत्यक्षदर्शी 16 वर्षीय लड़के की सुरक्षा सुनिश्चित करने और उसे परामर्श प्रदान करने के लिए कदम उठाने के भी निर्देश दिए।

एनएचआरसी ने एक बयान में कहा कि उसने 'मीडिया में आई एक खबर का स्वतः संज्ञान लिया है, जिसमें कहा गया है कि छह जुलाई की रात को बिहार के पूर्णिया जिले में अनुसूचित जनजाति की तीन महिलाओं समेत एक परिवार के पांच सदस्यों की कथित तौर पर जादू-टोना करने के संदेह में हत्या कर दी गई और उनके शवों को जला दिया गया।'

आयोग ने कहा कि अगर खबर सच है, तो मानवाधिकारों के उल्लंघन को लेकर गंभीर सवाल खड़े होते हैं।

आयोग ने बिहार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह में मामले की जांच की वर्तमान स्थिति और अपराधियों की गिरफ्तारी समेत विस्तृत जानकारी देने को कहा है।

आठ जुलाई को मीडिया में आई खबरों के अनुसार, परिवार के 16 वर्षीय एकमात्र जीवित सदस्य ने पुलिस को बताया है कि लगभग 50 लोगों की भीड़ कथित तौर पर उसके घर में घुस आई और उसकी मां पर जादू-टोना करने का आरोप लगाया।

भीड़ ने कथित तौर पर सबसे पहले उसकी मां पर बांस के डंडों से हमला किया और उसे डायन बताया। इसके बाद, भीड़ ने महिला को बचाने आए परिवार के बाकी सदस्यों पर हमला किया और लड़के के सामने ही उन सभी को मार डाला।

एनएचआरसी ने कहा कि बाद में, हमलावरों ने कथित तौर पर शवों को मृतकों के घर से लगभग 100 से 150 मीटर दूर ले जाकर आग लगा दी।

खबर के मुताबिक, ग्रामीणों को संदेह था कि पीड़ित परिवार के जादू-टोना करने से गांव में एक लड़का बीमार हो गया, जिसके बाद उसकी मौत हो गई।

भाषा जोहेब पारुल

Prabhat Khabar

NHRC: पूर्णिया की घटना पर मानवाधिकार आयोग ने मुख्य सचिव और डीजीपी से मांगी रिपोर्ट

राष्ट्रीय मानवाधिकार आयोग ने बिहार के मुख्य सचिव और डीजीपी को नोटिस जारी कर दो हफ्ते में मामले का विस्तृत रिपोर्ट सौंपने का निर्देश दिया है. साथ ही आयोग की जांच की मौजूदा स्थिति और हत्या में शामिल आरोपियों की गिरफ्तारी को लेकर भी जवाब मांगा है. आयोग का कहना है कि मीडिया रिपोर्ट अगर सही है तो यह गंभीर चिंता का विषय है.

https://www.prabhatkhabar.com/national/nhrc-purnia-incident

By Vinay Tiwari | July 16, 2025 6:12 PM

NHRC: बिहार के पूर्णिया जिले में डायन के शक में आदिवासी समुदाय के पांच लोगों की हत्या के मामले में राष्ट्रीय मानवाधिकार आयोग भी शामिल हो गया है. मीडिया में छपी रिपोर्ट का स्वत: संज्ञान लेते हुए हत्या के मामले को मानवाधिकार हनन का गंभीर मामला माना है. आयोग का कहना है कि मीडिया रिपोर्ट अगर सही है तो यह गंभीर चिंता का विषय है. ऐसे में आयोग ने बिहार के मुख्य सचिव और डीजीपी को नोटिस जारी कर दो हफ्ते में मामले का विस्तृत रिपोर्ट सौंपने का निर्देश दिया है. साथ ही आयोग की जांच की मौजूदा स्थिति और हत्या में शामिल आरोपियों की गिरफ्तारी को लेकर भी जवाब मांगा है.

आयोग ने बिहार सरकार को इस मामले का एकमात्र गवाह 16 साल के लड़के को काउंसिलिंग के साथ सुरक्षा मुहैया कराने का पूरा इंतजाम करने को कहा है. मीडिया रिपोर्ट के अनुसार डायन के शक में 50 लोगों की भीड़ ने परिवार पर हमला कर दिया. इस हमले में महिला की पीट-पीट कर हत्या कर दी गयी और फिर परिवार के सदस्यों को मारा गया. इस हमले में किसी तरह एक बच्चा बचकर अपने संबंधी के घर पहुंचा और पुलिस से मामले की शिकायत की. इस शिकायत के बाद मामला सामने आया.

क्या है मामला

डायन होने का आरोप लगाकर एक ही परिवार के 5 लोगों की बेरहमी से हत्या कर दी गई, जिसमें तीन महिलाएं और दो पुरुष शामिल थे. पूर्णिया के राजीगंज पंचायत के टेटगामा में इस दर्दनाक घटना को गांव के लोगों ने मृतक के पुत्र के सामने ही अंजाम दिया है. आरोप लगाया गया कि गांव में एक लड़के की मौत की वजह जादू-टोटका के कारण हुई है. इसके बाद गांव के लोगों ने 6 जुलाई की रात को आरोपी के घर पर हमला कर दिया. पहले आरोपी महिला को पीट-पीट कर अधमरा कर दिया और फिर परिवार के अन्य सदस्यों की पिटाई की. इसके बाद पूरे परिवार को आग के हवाले कर दिया गया. घटना के बाद पुलिस ने दो लोगों को हिरासत में लिया है और पूछताछ की जा रही हैं.

मामले की गंभीरता को देखते हुए बिहार सरकार ने मामले की उच्च-स्तरीय जांच का आदेश दिया और पुलिस को दोषियों के खिलाफ सख्त से सख्त कदम उठाने का निर्देश दिया. मामला सामने आने के बाद विपक्षी दलों की ओर से राज्य में कानून-व्यवस्था की बिगड़ती स्थिति पर सवाल उठाया गया. गौरतलब है कि बिहार और झारखंड में डायन के शक में सबसे अधिक लोगों की मौत होती है.

PRABHAT KHABAR, Dhanbad, 17.7.2025
Page No. 5, Size:(16.11)cms X (21.60)cms.

राष्ट्रीय मानवाधिकार आयोग ने डीसी-एसएसपी से मांगी रिपोर्ट

- बलियापुर में जमीन से कथित तौर पर जबरन बेदखल करने पर मानवाधिकार आयोग ने जतायी चिंता

वरीय संवाददाता, धनबाद

धनबाद जिला अंतर्गत बलियापुर के आसनबनी में गत 12 जुलाई को कथित तौर पर अपनी जमीन से ग्रामीणों को जबरन बेदखल किये जाने की शिकायत पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है. सुप्रीम कोर्ट के अधिवक्ता पंकज सिंह द्वारा दर्ज करायी गयी शिकायत पर संज्ञान लेते हुए आयोग ने बुधवार को धनबाद के उपायुक्त और वरीय पुलिस अधीक्षक को नोटिस जारी किया है और चार सप्ताह के अंदर कार्रवाई रिपोर्ट (एटीआर) मांगी है. शिकायतकर्ता ने आरोप लगाया है कि धनबाद पुलिस ने बलियापुर क्षेत्र के ग्रामीणों को बिना किसी पूर्व सूचना, कानूनी प्रक्रिया या पुनर्वास के जबरन बेदखल कर दिया है. आरोप है कि इस दौरान पुलिस ने बल प्रयोग किया और कई ग्रामीणों के साथ मारपीट की गयी. इस कार्रवाई को भूमि अधिग्रहण पुनर्वास और पुनर्स्थापन अधिनियम, 2013 (एलएआरआर एक्ट) का उल्लंघन बताया गया है. कहा गया है कि बेदखली की यह प्रक्रिया ग्रामीणों के जीवन और सम्मान के अधिकार का सीधा हनन है. शिकायत के साथ फोटो और मीडिया रिपोर्ट्स के लिंक भी संलग्न किये गये हैं, जो आरोपों की पुष्टि करते हैं. मानवाधिकार आयोग के सदस्य प्रियांक कणूगो की अध्यक्षता वाली पीठ ने इसे मानवाधिकारों का प्रथम दृष्टया गंभीर उल्लंघन माना है और मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत संज्ञान लिया है. निर्देश दिया है कि उपायुक्त और एसएसपी मामले की जांच कर आयोग को विस्तृत रिपोर्ट चार सप्ताह के भीतर भेजें. रिपोर्ट राष्ट्रीय मानवाधिकार आयोग के पोर्टल के माध्यम से ही स्वीकार की जायेगी.

Hindustan

एनएचआरसी ने बिहार सरकार और डीजीपी को नोटिस

राष्ट्रीय मानवाधिकार आयोग ने बिहार के पूर्णिया में एक परिवार के पांच सदस्यों की हत्या के मामले में राज्य सरकार और पुलिस को नोटिस जारी किया है। जादू-टोना के संदेह में हुई इस घटना के बाद शवों को जलाने...

https://www.livehindustan.com/ncr/new-delhi/story-nhrc-issues-notice-to-bihar-government-over-family-murder-case-in-purnia-201752678229985.html

Newswrap हिन्दुस्तान , नई दिल्ली Wed, 16 July 2025 08:33 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को बिहार के पूर्णिया में एक ही परिवार के पांच सदस्यों की हत्या मामले में राज्य सरकार और पुलिस प्रमुख को नोटिस जारी किया है। इस महीने की शुरुआत में जादू-टोना के संदेह में हत्या कर शव जला दिया गया। एनएचआरसी ने राज्य सरकार को परिवार के एकमात्र जीवित सदस्य और कथित घटना के प्रत्यक्षदर्शी 16 वर्षीय लड़के की सुरक्षा सुनिश्चित करने के लिए कदम उठाने और उसे परामर्श प्रदान करने का भी निर्देश दिया। आयोग ने एक बयान में कहा कि उसने 6 जुलाई की रात बिहार के पूर्णिया जिले में एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है।

रिपोर्ट में बताया गया कि अनुसूचित जनजाति के एक परिवार के पांच सदस्यों, जिनमें तीन महिलाएं भी शामिल हैं, की कथित तौर पर जादू-टोना करने के संदेह में हत्या कर दी गई और उनके शवों को जला दिया गया। आयोग ने पाया कि अगर इन खबरों की सामग्री सही है, तो ये मानवाधिकारों के उल्लंघन का गंभीर मुद्दा हैं। इसलिए, आयोग ने बिहार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो हफ्ते में विस्तृत रिपोर्ट मांगी है, जिसमें मामले की जांच की वर्तमान स्थिति और अपराधियों की गिरफ्तारी की जानकारी शामिल हो।

ABP NEWS, Online, 17.7.2025
Page No. 0, Size:(0)cms X (0)cms.

ABP News

बिहार सरकार को NHRC का नोटिस, एक ही परिवार के 5 सदस्यों की हत्या से जुड़ा है मामला

Bihar News: पूर्णिया की घटना को लेकर एनएचआरसी क ओर से कहा गया है कि अगर खबर सच है तो मानवाधिकारों के उल्लंघन को लेकर गंभीर सवाल खड़े होते हैं. आयोग की ओर से पूरी रिपोर्ट मांगी गई है.

https://www.abplive.com/states/bihar/nhrc-issues-notice-to-bihar-government-in-case-with-murder-of-5-people-of-same-family-in-purnia-2980449

By : पीटीआई- भाषा | Edited By: अजीत कुमार | Updated at : 16 Jul 2025 09:26 PM (IST)

बिहार के पूर्णिया जिले में इस महीने (जुलाई, 2025) की शुरुआत में कथित तौर पर 'जादू टोना' करने के संदेह में अनुसूचित जनजाति (एसटी) से जुड़े एक परिवार के पांच सदस्यों की हत्या कर दी गई थी. इस मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने हत्या कर शवों को जलाए जाने से संबंधित खबरों पर बिहार सरकार और राज्य के पुलिस प्रमुख को बुधवार (16 जुलाई, 2025) को नोटिस जारी किया.

एनएचआरसी ने राज्य सरकार को परिवार के एकमात्र जीवित सदस्य और कथित घटना के प्रत्यक्षदर्शी 16 वर्षीय लड़के की सुरक्षा सुनिश्चित करने और उसे परामर्श प्रदान करने के लिए कदम उठाने के भी निर्देश दिया. एनएचआरसी ने एक बयान में कहा कि उसने 'मीडिया में आई एक खबर का स्वतः संज्ञान लिया है, जिसमें कहा गया है कि छह जुलाई की रात को बिहार के पूर्णिया जिले में अनुसूचित जनजाति की तीन महिलाओं समेत एक परिवार के पांच सदस्यों की कथित तौर पर जादू-टोना करने के संदेह में हत्या कर दी गई और उनके शवों को जला दिया गया.'

आयोग की ओर से मांगी गई विस्तृत जानकारी

आयोग ने कहा कि अगर खबर सच है तो मानवाधिकारों के उल्लंघन को लेकर गंभीर सवाल खड़े होते हैं. आयोग ने बिहार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह में मामले की जांच की वर्तमान स्थिति और अपराधियों की गिरफ्तारी समेत विस्तृत जानकारी देने को कहा है.

आठ जुलाई को मीडिया में आई खबरों के अनुसार, परिवार के 16 वर्षीय एकमात्र जीवित सदस्य ने पुलिस को बताया है कि लगभग 50 लोगों की भीड़ कथित तौर पर उसके घर में घुस आई और उसकी मां पर जादू-टोना करने का आरोप लगाया. भीड़ ने कथित तौर पर सबसे पहले उसकी मां पर बांस के डंडों से हमला किया और उसे डायन बताया. इसके बाद, भीड़ ने महिला को बचाने आए परिवार के बाकी सदस्यों पर हमला किया और लड़के के सामने ही उन सभी को मार डाला.

एनएचआरसी ने कहा कि बाद में हमलावरों ने कथित तौर पर शवों को मृतकों के घर से लगभग 100 से 150 मीटर दूर ले जाकर आग लगा दी. खबर के मुताबिक, ग्रामीणों को संदेह था कि पीड़ित परिवार के जादू-टोना करने से गांव में एक लड़का बीमार हो गया, जिसके बाद उसकी मौत हो गई.

FIRST BIHAR, Online, 17.7.2025
Page No. 0, Size:(0)cms X (0)cms.

Firstbihar

Bihar News: NHRC ने बिहार सरकार से मांगा जवाब, पूर्णिया में एक ही परिवार के पांच लोगों की हुई थी हत्या

Bihar News: बिहार के पूर्णिया में जादू-टोना के संदेह में एक ही परिवार के पांच लोगों की निर्मम हत्या और शवों को जलाने की घटना पर राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लेते हुए राज्य सरकार और डीजीपी को नोटिस जारी किया है।

https://firstbihar.com/bihar/patna-news/bihar-purnea-family-murder-witchcraft-nhrc-notice-631203

1st Bihar Published by: FIRST BIHAR Updated Wed, 16 Jul 2025 09:52:14 PM IST

Bihar News: बिहार के पूर्णिया जिले में पिछले दिनों एक दिल दहला देने वाली घटना सामने आई थी। कथित तौर पर जादू-टोना के संदेह में अनुसूचित जनजाति समुदाय से जुड़े एक ही परिवार के पांच लोगों की बेरहमी से हत्या कर दी गई थी, जिनमें तीन महिलाएं भी शामिल थीं। घटना के बाद हमलावरों ने शवों को घर से कुछ दूरी पर ले जाकर जला भी दिया था।

इस भयावह घटना पर राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लेते हुए बिहार सरकार और राज्य के पुलिस महानिदेशक को नोटिस जारी किया है। आयोग ने 16 जुलाई, 2025 को जारी नोटिस में दो सप्ताह के भीतर इस मामले की विस्तृत रिपोर्ट मांगी है। इसमें जांच की वर्तमान स्थिति, आरोपियों की गिरफ्तारी, और पीड़ित परिवार के जीवित सदस्य की सुरक्षा व परामर्श की व्यवस्था से जुड़ी जानकारी देने को कहा गया है।

NHRC ने स्पष्ट किया है कि यदि मीडिया में आई रिपोर्टें सच हैं, तो यह मामला गंभीर मानवाधिकार उल्लंघन को दर्शाता है। आयोग ने राज्य सरकार को 16 वर्षीय लड़के की सुरक्षा सुनिश्चित करने और उसे काउंसलिंग सुविधा देने के भी निर्देश दिए हैं। बता दें कि इस पूरे मामले में परिवार का एकमात्र जीवित सदस्य 16 वर्षीय एक किशोर ही घटना का प्रत्यक्षदर्शी है।

किशोर ने पुलिस को बताया है कि करीब 50 लोगों की भीड़ ने उसके घर में घुसकर पहले उसकी मां पर बांस के डंडों से हमला किया और उसे डायन बताकर पीटना शुरू कर दिया। जब परिवार के अन्य सदस्य मां को बचाने आए, तो भीड़ ने उन्हें भी पीट-पीटकर मार डाला। इसके बाद सभी शवों को 100 से 150 मीटर दूर ले जाकर आग के हवाले कर दिया गया था। गांव के कुछ लोगों को शक था कि पीड़ित परिवार के काले जादू के कारण गांव का एक लड़का बीमार पड़ा था, जिसकी बाद में मौत हो गई थी। इसी आधार पर भीड़ ने यह अमानवीय कदम उठाया था।

NHRC

NHRC, India takes suo motu cognizance of the two reported incidents of the drowning of two male kids in public places in Delhi and Greater NOIDA

Press release

National Human Rights Commission

https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-two-reported-incidents-drowning-two-male

New Delhi: 16th July, 2025

NHRC, India takes suo motu cognizance of the two reported incidents of the drowning of two male kids in public places in Delhi and Greater NOIDA

Both incidents reportedly indicate the negligence of the public authorities

The Commission, in the case of Delhi, issues notices to the Chief Secretary, Police Commissioner and the Commissioner, Municipal Corporation

In the Greater NOIDA incident, it issues notices to the Chairman, GNDA and the Police Commissioner, Gautam Budh Nagar

The authorities given four weeks to submit detailed reports

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of the reported incidents of drowning of two male kids in Delhi and Greater NOIDA, in Gautam Budh Nagar district in Delhi–NCR on 7th July, 2025. The incident in Delhi happened when, reportedly, a 4-year-old boy fell into an open drain and died in the Mahendra Park area of the North-West District. Reportedly, many such cases of death of people after falling into open drains or manholes have happened in the recent past in different parts of the National capital.

In the other incident, a 6-year-old boy drowned in a water body inside a park in Greater NOIDA in Uttar Pradesh. Reportedly, the residents had already informed the Greater NOIDA Development Authority (GNDA) about waterlogging in the fountain area of the park, where this incident happened, however, no action was taken by the concerned authorities in this regard.

The Commission has observed that the contents of the media reports in both incidents, if true, raise serious issues of violation of human rights. Therefore, in the incident that happened in Delhi, the Commission has issued notices to the Chief Secretary, Police Commissioner and the Commissioner, Municipal Corporation of Delhi, calling for a detailed report on the matter within two weeks.

Further, in the incident that happened in Greater NOIDA, the Commission has issued notices to the Chairman, GNDA, and the Police Commissioner, Gautam Budh Nagar, calling for a detailed report within two weeks.

*****

PIB, Online, 17.7.2025
Page No. 0, Size:(0)cms X (0)cms.

PIB

NHRC, India takes suo motu cognizance of the two reported incidents of the drowning of two male kids in public places in Delhi and Greater NOIDA

Both incidents reportedly indicate the negligence of the public authorities

The Commission, in the case of Delhi, issues notices to the Chief Secretary, Police Commissioner and the Commissioner, Municipal Corporation

In the Greater NOIDA incident, it issues notices to the Chairman, GNDA and the Police Commissioner, Gautam Budh Nagar

The authorities given four weeks to submit detailed reports

https://www.pib.gov.in/PressReleaseIframePage.aspx?PRID=2145143

Posted On: 16 JUL 2025 2:39PM by PIB Delhi

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of the reported incidents of drowning of two male kids in Delhi and Greater NOIDA, in Gautam Budh Nagar district in Delhi–NCR on 7th July, 2025. The incident in Delhi happened when, reportedly, a 4-year-old boy fell into an open drain and died in the Mahendra Park area of the North-West District. Reportedly, many such cases of death of people after falling into open drains or manholes have happened in the recent past in different parts of the National capital.

In the other incident, a 6-year-old boy drowned in a water body inside a park in Greater NOIDA in Uttar Pradesh. Reportedly, the residents had already informed the Greater NOIDA Development Authority (GNDA) about waterlogging in the fountain area of the park, where this incident happened, however, no action was taken by the concerned authorities in this regard.

The Commission has observed that the contents of the media reports in both incidents, if true, raise serious issues of violation of human rights. Therefore, in the incident that happened in Delhi, the Commission has issued notices to the Chief Secretary, Police Commissioner and the Commissioner, Municipal Corporation of Delhi, calling for a detailed report on the matter within two weeks.

Further, in the incident that happened in Greater NOIDA, the Commission has issued notices to the Chairman, GNDA, and the Police Commissioner, Gautam Budh Nagar, calling for a detailed report within two weeks.

*****

NSK

(Release ID: 2145143)

PIB, Online, 17.7.2025
Page No. 0, Size:(0)cms X (0)cms.

PIB

राष्ट्रीय मानवाधिकार आयोग ने दिल्ली और ग्रेटर नोएडा में सार्वजनिक स्थानों पर दो बालकों के डूबने की दो कथित घटनाओं पर स्वतः संज्ञान लिया

दोनों घटनाएं कथित तौर पर सार्वजनिक प्राधिकारियों की लापरवाही को दर्शाती हैं
दिल्ली के मामले में आयोग ने मुख्य सचिव, पुलिस आयुक्त और नगर निगम आयुक्त को नोटिस जारी किया
ग्रेटर नोएडा की घटना में आयोग ने जीएनडीए के अध्यक्ष और गौतमबुद्ध नगर के पुलिस आयुक्त को नोटिस जारी किया

प्राधिकारियों को विस्तृत रिपोर्ट प्रस्तुत करने के लिए चार सप्ताह का समय दिया

https://www.pib.gov.in/PressReleasePage.aspx?PRID=2145181

Posted On: 16 JUL 2025 2:39PM by PIB Delhi

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 7 जुलाई, 2025 को दिल्ली-एनसीआर के गौतमबुद्ध नगर जिले के ग्रेटर नोएडा और दिल्ली में दो लड़कों के डूबने की कथित घटनाओं का स्वतः संज्ञान लिया है। दिल्ली में यह घटना उत्तर-पश्चिम जिले के महेंद्र पार्क इलाके में 4 साल के एक बच्चे की खुले नाले में गिरने से मौत से संबंधित है। राष्ट्रीय राजधानी के विभिन्न हिस्सों में हाल ही में खुले नालों या मैनहोल में गिरकर लोगों की मौत के ऐसे कई मामले सामने आए हैं।

दूसरी घटना उत्तर प्रदेश के ग्रेटर नोएडा स्थित एक पार्क से संबंधित है, जिसमें पार्क के अंदर बने जलाशय में छह साल का एक बच्चा डूब गया था। बताया जा रहा है कि निवासियों ने ग्रेटर नोएडा विकास प्राधिकरण (जीएनडीए) को पार्क के फव्वारा क्षेत्र में जलभराव की सूचना पहले ही दे दी थी, लेकिन संबंधित अधिकारियों ने इस संबंध में कोई कार्रवाई नहीं की।

आयोग ने कहा है कि दोनों घटनाओं में मीडिया रिपोर्टों की सामग्री, यदि सत्य है, तो यह मानवाधिकारों के उल्लंघन से संबंधित गंभीर मुद्दा है। आयोग ने दिल्ली में हुई घटना के संबंध में मुख्य सचिव, पुलिस आयुक्त और दिल्ली नगर निगम आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है।

इसके अलावा, ग्रेटर नोएडा में हुई घटना में आयोग ने ग्रेटर नोएडा विकास प्राधिकरण (जीएनडीए) के अध्यक्ष और गौतमबुद्ध नगर के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

***

एमजी/केसी/केएल/वाईबी

(Release ID: 2145181)

Free Press Journal

NHRC Takes Suo Motu Cognisance Of Child Drownings In Delhi And Greater NOIDA, Seeks Reports From Authorities

Reportedly, many such cases of death of people after falling into open drains or manholes have happened in the recent past in different parts of the National capital.

https://www.freepressjournal.in/india/nhrc-takes-suo-motu-cognisance-of-child-drownings-in-delhi-and-greater-noida-seeks-reports-from-authorities

FPJ News Service | Updated: Wednesday, July 16, 2025, 05:34 PM IST

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of the reported incidents of drowning of two male kids in Delhi and Greater NOIDA, in Gautam Budh Nagar district in Delhi–NCR on 7th July, 2025. The incident in Delhi happened when, reportedly, a 4-year-old boy fell into an open drain and died in the Mahendra Park area of the North-West District. Reportedly, many such cases of death of people after falling into open drains or manholes have happened in the recent past in different parts of the National capital.

In the other incident, a 6-year-old boy drowned in a water body inside a park in Greater NOIDA in Uttar Pradesh. Reportedly, the residents had already informed the Greater NOIDA Development Authority (GNDA) about waterlogging in the fountain area of the park, where this incident happened, however, no action was taken by the concerned authorities in this regard.

The Commission has observed that the contents of the media reports in both incidents, if true, raise serious issues of violation of human rights. Therefore, in the incident that happened in Delhi, the Commission has issued notices to the Chief Secretary, Police Commissioner and the Commissioner, Municipal Corporation of Delhi, calling for a detailed report on the matter within two weeks.

Further, in the incident that happened in Greater NOIDA, the Commission has issued notices to the Chairman, GNDA, and the Police Commissioner, Gautam Budh Nagar, calling for a detailed report within two weeks.

Hindu

NHRC issues notice to Delhi and UP government over drowning of two kids in public places

Observing that the incidents raise serious issues of violation of human rights of the victims, the commission had issued notice calling for a detailed report on the matter within two weeks.

https://www.thehindu.com/news/national/nhrc-issues-notice-to-delhi-and-up-government-over-drowning-of-two-kids-in-public-places/article69820142.ece

Published - July 17, 2025 03:19 am IST - New Delhi:

The Hindu Bureau

The National Human Rights Commission (NHRC) on Wednesday (July 16, 2025) issued notice to Uttar Pradesh and Delhi government over incidents of drowning of two kids in Delhi and Greater NOIDA, at public places.

The incident in Delhi happened on July 7 when a 4-year-old boy fell into an open drain in Mahendra Park area of the North-West District and died.

‘Reports suggest that several such cases of death of people after falling into open drains or manholes have happened in the recent past in different parts of the National capital,’ the commission said.

In the other incident, a 6-year-old boy drowned in a water body inside a park in Greater NOIDA in Uttar Pradesh. Reportedly, the residents had already informed the Greater Noida Development Authority (GNDA) about waterlogging in the fountain area of the park, where this incident occurred; however, no action was taken by the concerned authorities in this regard.

Observing that the incidents raise serious issues of violation of human rights of the victims, the commission had issued notice to Chief Secretary, Police Commissioner and the Commissioner, Municipal Corporation of Delhi, calling for a detailed report on the matter within two weeks.

Further, in the incident that happened in Greater Noida, the Commission has issued notices to the Chairman, GNDA, and the Police Commissioner, Gautam Budh Nagar, calling for a detailed report within two weeks.

The Hawk

NHRC takes suo motu cognisance of drowning of kids in Delhi, Greater Noida

NHRC Investigates Drowning Incidents of Children in Public Spaces

https://www.thehawk.in/news/india/nhrc-takes-suo-motu-cognisance-of-drowning-of-kids-in-delhi-greater-noida

The Hawk | Jul 16, 2025, 05:23 PM

New Delhi, July 16 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognisance of two incidents of the drowning of two male kids in public places in Delhi and Greater Noida.

The incident in Delhi happened when, reportedly, a 4-year-old boy fell into an open drain and died in the Mahendra Park area of the North-West District.

In another incident, a 6-year-old boy drowned in a water body inside a park in Greater Noida in Uttar Pradesh. In a press statement released on Wednesday, the NHRC took note of the reported facts that residents had already informed the Greater Noida Development Authority (GNDA) about waterlogging in the fountain area of the park, where this incident happened, but no action was taken by the authorities. Taking note of the news reports, the apex human rights body said the contents of the press reports, if true, raise a serious violation of human rights.

The NHRC issued notices to the Delhi Chief Secretary, Police Commissioner and the MCD Commissioner in relation to the incident that happened in Delhi, and called for a detailed report on the matter within two weeks.

Referring to media reports, the NHRC said that many such cases of death of people after falling into open drains or manholes have happened in the recent past in different parts of the national capital.

Further, in the incident that happened in Greater Noida, the Commission has issued notices to the GNDA Chairman and the Gautam Budh Nagar Police Commissioner, calling for a detailed report within two weeks.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India’s concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

--IANS

The Statesman

NHRC seeks reports on incidents of drowning of 2 male kids in Delhi, Greater NOIDA

The National Human Rights Commission (NHRC) on Wednesday took suo motu cognizance of the reported incidents of the drowning of two boys in Delhi and Greater NOIDA, in Gautam Budh Nagar district in Delhi–NCR on July 7.

https://www.thestatesman.com/cities/nhrc-seeks-reports-on-incidents-of-drowning-of-2-male-kids-in-delhi-greater-noida-1503458502.html

Statesman News Service | New Delhi | July 16, 2025 4:43 pm

The National Human Rights Commission (NHRC) on Wednesday took suo motu cognizance of the reported incidents of the drowning of two boys in Delhi and Greater NOIDA, in Gautam Budh Nagar district in Delhi–NCR on July 7.

The incident in Delhi happened when, reportedly, a 4-year-old boy fell into an open drain and died in the Mahendra Park area of the North-West District.

Reportedly, many such cases of death of people after falling into open drains or manholes have happened in the recent past in different parts of the National capital.

In the other incident, a 6-year-old boy drowned in a water body inside a park in Greater NOIDA in Uttar Pradesh. Reportedly, the residents had already informed the Greater NOIDA Development Authority (GNDA) about waterlogging in the fountain area of the park, where this incident happened; however, no action was taken by the concerned authorities in this regard.

“The Commission has observed that the contents of the media reports in both incidents, if true, raise serious issues of violation of human rights,” the rights panel said in a statement.

“Therefore, in the incident that happened in Delhi, the Commission has issued notices to the Chief Secretary, the Police Commissioner and the Commissioner, Municipal Corporation of Delhi, calling for a detailed report on the matter within two weeks,” the statement said.

“Further, in the incident that happened in Greater NOIDA, the Commission has issued notices to the Chairman, GNDA, and the Police Commissioner, Gautam Budh Nagar, calling for a detailed report within two weeks,” it said.

Dainik Bhaskar

राष्ट्रीय: दिल्ली और ग्रेटर नोएडा में बच्चों के डूबने पर एनएचआरसी ने मांगी रिपोर्ट

https://www.bhaskarhindi.com/other/indian-national-human-rights-commission-nhrc-1162433

16 जुलाई 2025

राष्ट्रीय मानवाधिकार आयोग ने दिल्ली और ग्रेटर नोएडा में सार्वजनिक स्थानों पर दो बालकों के डूबने की घटनाओं पर स्वत संज्ञान लिया है। आयोग का मानना है कि दोनों घटनाएं कथित तौर पर सार्वजनिक प्राधिकारियों की लापरवाही को दर्शाती हैं।

नई दिल्ली, 16 जुलाई (आईएएनएस)। राष्ट्रीय मानवाधिकार आयोग ने दिल्ली और ग्रेटर नोएडा में सार्वजनिक स्थानों पर दो बालकों के डूबने की घटनाओं पर स्वत संज्ञान लिया है। आयोग का मानना है कि दोनों घटनाएं कथित तौर पर सार्वजनिक प्राधिकारियों की लापरवाही को दर्शाती हैं।

दिल्ली के मामले में आयोग ने दिल्ली के मुख्य सचिव के साथ-साथ दिल्ली पुलिस आयुक्त और दिल्ली नगर निगम आयुक्त को भी इस संबंध में नोटिस जारी किया है। वहीं, ग्रेटर नोएडा की घटना में आयोग ने जीएनडीए के अध्यक्ष और गौतमबुद्ध नगर के पुलिस आयुक्त को नोटिस जारी किया है। आयोग का कहना है कि उन्होंने प्राधिकारियों को विस्तृत रिपोर्ट प्रस्तुत करने का निर्देश दिया है। बीती 7 जुलाई को दिल्ली-एनसीआर के गौतमबुद्ध नगर जिले के ग्रेटर नोएडा और दिल्ली में अलग-अलग मामलों में दो बच्चों के डूबने की घटनाएं सामने आई थीं।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के मुताबिक, उन्होंने इन दोनों ही मामलों का स्वत संज्ञान लिया है। राष्ट्रीय राजधानी दिल्ली की बात करें तो दिल्ली में यह घटना उत्तर-पश्चिम जिले के महेंद्र पार्क इलाके में हुई थी। यहां 4 साल के एक बच्चे की खुले नाले में गिरने से मौत हो गई थी।

गौरतलब है राष्ट्रीय राजधानी के विभिन्न हिस्सों में हाल ही में खुले नालों या मैनहोल में गिरकर लोगों की मौत के ऐसे कई मामले सामने आए हैं। इसको देखते हुए आयोग ने इस मामले का संज्ञान लिया है। बीते वर्ष भी आयोग ने दिल्ली से जुड़े एक ऐसे ही मामले का संज्ञान लिया था।

आयोग ने निर्देश दिया है कि चार सप्ताह के भीतर इस मामले की रिपोर्ट पेश की जाए। वहीं दूसरी घटना उत्तर प्रदेश के ग्रेटर नोएडा स्थित एक पार्क से संबंधित है। इस पार्क के अंदर बने जलाशय में छह साल का एक बच्चा डूब गया था। आयोग की मिली प्रारंभिक जानकारी के अनुसार यहां रहने वाले स्थानीय निवासियों ने ग्रेटर नोएडा विकास प्राधिकरण (जीएनडीए) को पार्क के फव्वारा क्षेत्र में जलभराव की सूचना पहले ही दे दी थी, लेकिन यह सूचना मिलने के बाद भी संबंधित अधिकारियों ने इस संबंध में कोई कार्रवाई नहीं की।

आयोग का कहना है कि दोनों घटनाओं में मीडिया रिपोर्टों की सामग्री, यदि सत्य है, तो यह मानवाधिकारों के उल्लंघन से संबंधित एक गंभीर मुद्दा है। आयोग ने दिल्ली में हुई घटना के संबंध में मुख्य सचिव, पुलिस आयुक्त और दिल्ली नगर निगम आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है। इसके अलावा, ग्रेटर नोएडा में हुई घटना में आयोग ने ग्रेटर नोएडा विकास प्राधिकरण (जीएनडीए)

के अध्यक्ष और गौतमबुद्ध नगर के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

अस्वीकरण: यह न्यूज़ ऑटो फ़ीड्स द्वारा स्वतः प्रकाशित हुई खबर है। इस न्यूज़ में BhaskarHindi.com टीम के द्वारा किसी भी तरह का कोई बदलाव या परिवर्तन (एडिटिंग) नहीं किया गया है| इस न्यूज की एवं न्यूज में उपयोग में ली गई सामग्रियों की सम्पूर्ण जवाबदारी केवल और केवल न्यूज़ एजेंसी की है एवं इस न्यूज में दी गई जानकारी का उपयोग करने से पहले संबंधित क्षेत्र के विशेषज्ञों (वकील / इंजीनियर / ज्योतिष / वास्तुशास्त्री / डॉक्टर / न्यूज़ एजेंसी / अन्य विषय एक्सपर्ट) की सलाह जरूर लें। अतः संबंधित खबर एवं उपयोग में लिए गए टेक्स्ट मैटर, फोटो, विडियो एवं ऑडिओ को लेकर BhaskarHindi.com न्यूज पोर्टल की कोई भी जिम्मेदारी नहीं है|

NDTV

दिल्ली और ग्रेटर नोएडा में बच्चों के डूबने पर एनएचआरसी ने मांगी रिपोर्ट

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के मुताबिक, उन्होंने इन दोनों ही मामलों का स्वत संज्ञान लिया है. राष्ट्रीय राजधानी दिल्ली की बात करें तो दिल्ली में यह घटना उत्तर-पश्चिम जिले के महेंद्र पार्क इलाके में हुई थी.

https://ndtv.in/delhi-news/nhrc-seeks-report-on-drowning-of-children-in-delhi-and-greater-noida-8889987

Reported by:IANS

दिल्ली

जुलाई 17, 2025 01:19 am IST

Published Onजुलाई 17, 2025 01:19 am IST

Last Updated Onजुलाई 17, 2025 01:19 am IST

Read Time:3 mins

राष्ट्रीय मानवाधिकार आयोग ने दिल्ली और ग्रेटर नोएडा में दो बच्चों के डूबने की घटनाओं पर स्वतः संज्ञान लेकर संबंधित अधिकारियों को नोटिस जारी किया है

दिल्ली में चार साल के बच्चे की खुले नाले में गिरकर मौत हुई, जबकि ग्रेटर नोएडा के पार्क में छह साल का बच्चा जलाशय में डूब गया

आयोग ने दोनों घटनाओं को सार्वजनिक प्राधिकारियों की कथित लापरवाही और मानवाधिकार उल्लंघन का गंभीर मामला बताया है

नई दिल्ली:

राष्ट्रीय मानवाधिकार आयोग ने दिल्ली और ग्रेटर नोएडा में सार्वजनिक स्थानों पर दो बालकों के डूबने की घटनाओं पर स्वत संज्ञान लिया है. आयोग का मानना है कि दोनों घटनाएं कथित तौर पर सार्वजनिक प्राधिकारियों की लापरवाही को दर्शाती हैं. दिल्ली के मामले में आयोग ने दिल्ली के मुख्य सचिव के साथ-साथ दिल्ली पुलिस आयुक्त और दिल्ली नगर निगम आयुक्त को भी इस संबंध में नोटिस जारी किया है. वहीं, ग्रेटर नोएडा की घटना में आयोग ने जीएनडीए के अध्यक्ष और गौतमबुद्ध नगर के पुलिस आयुक्त को नोटिस जारी किया है. आयोग का कहना है कि उन्होंने प्राधिकारियों को विस्तृत रिपोर्ट प्रस्तुत करने का निर्देश दिया है. बीती 7 जुलाई को दिल्ली-एनसीआर के गौतमबुद्ध नगर जिले के ग्रेटर नोएडा और दिल्ली में अलग-अलग मामलों में दो बच्चों के डूबने की घटनाएं सामने आई थीं.

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के मुताबिक, उन्होंने इन दोनों ही मामलों का स्वत संज्ञान लिया है. राष्ट्रीय राजधानी दिल्ली की बात करें तो दिल्ली में यह घटना उत्तर-पश्चिम जिले के महेंद्र पार्क इलाके में हुई थी. यहां 4 साल के एक बच्चे की खुले नाले में गिरने से मौत हो गई थी. गौरतलब है राष्ट्रीय राजधानी के

विभिन्न हिस्सों में हाल ही में खुले नालों या मैनहोल में गिरकर लोगों की मौत के ऐसे कई मामले सामने आए हैं. इसको देखते हुए आयोग ने इस मामले का संज्ञान लिया है. बीते वर्ष भी आयोग ने दिल्ली से जुड़े एक ऐसे ही मामले का संज्ञान लिया था.

आयोग ने निर्देश दिया है कि चार सप्ताह के भीतर इस मामले की रिपोर्ट पेश की जाए. वहीं दूसरी घटना उत्तर प्रदेश के ग्रेटर नोएडा स्थित एक पार्क से संबंधित है. इस पार्क के अंदर बने जलाशय में छह साल का एक बच्चा डूब गया था. आयोग की मिली प्रारंभिक जानकारी के अनुसार यहां रहने वाले स्थानीय निवासियों ने ग्रेटर नोएडा विकास प्राधिकरण (जीएनडीए) को पार्क के फव्वारा क्षेत्र में जलभराव की सूचना पहले ही दे दी थी, लेकिन यह सूचना मिलने के बाद भी संबंधित अधिकारियों ने इस संबंध में कोई कार्रवाई नहीं की.

आयोग का कहना है कि दोनों घटनाओं में मीडिया रिपोर्टों की सामग्री, यदि सत्य है, तो यह मानवाधिकारों के उल्लंघन से संबंधित एक गंभीर मुद्दा है. आयोग ने दिल्ली में हुई घटना के संबंध में मुख्य सचिव, पुलिस आयुक्त और दिल्ली नगर निगम आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है. इसके अलावा, ग्रेटर नोएडा में हुई घटना में आयोग ने ग्रेटर नोएडा विकास प्राधिकरण (जीएनडीए) के अध्यक्ष और गौतमबुद्ध नगर के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है.

(इस खबर को एनडीटीवी टीम ने संपादित नहीं किया है. यह सिंडीकेट फीड से सीधे प्रकाशित की गई है।)

TV9 Bharatvarsh

Delhi-NCR में मासूमों की मौत पर NHRC सख्त, लापरवाही पर अधिकारियों से मांगा जवाब

राष्ट्रीय मानवाधिकार आयोग ने दिल्ली और ग्रेटर नोएडा में दो बच्चों के डूबने की घटनाओं पर स्वत: संज्ञान लिया है. अधिकारियों की लापरवाही के संकेत मिलने पर एनएचआरसी ने दिल्ली और गौतमबुद्ध नगर के अधिकारियों को नोटिस जारी कर चार सप्ताह में रिपोर्ट मांगी है.

https://www.tv9hindi.com/india/national-human-rights-commission-takes-action-on-child-drowning-incidents-delhi-greater-noida-3392777.html

रजनीश रंजन | Updated on: Jul 16, 2025 | 4:30 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली और ग्रेटर नोएडा में दो अलग-अलग घटनाओं में बच्चों के डूबने के मामले में कड़ा रुख अपनाया है. बता दें कि इन घटनाओं में सार्वजनिक अधिकारियों की लापरवाही की बात सामने आई है. आयोग ने दोनों मामलों में स्वत: संज्ञान लेते हुए संबंधित अधिकारियों को नोटिस जारी किए हैं और चार सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है.

पहली घटना दिल्ली के उत्तर-पश्चिम जिले के महेंद्र पार्क क्षेत्र में 7 जुलाई, 2025 को हुई थी. यहां एक चार साल का बच्चा खुले नाले में गिर गया था. जिसके कारण उसकी मौत हो गई थी. एनएचआरसी ने इस मामले में दिल्ली के मुख्य सचिव, पुलिस आयुक्त और नगर निगम आयुक्त को नोटिस भेजा है.

ऐसा ही मामला नोएडा से भी आया था

दूसरी घटना उत्तर प्रदेश के ग्रेटर नोएडा में एक पार्क के तालाब में हुई थी. जहां छह साल का एक बच्चा डूब गया था. बताया गया है कि स्थानीय निवासियों ने ग्रेटर नोएडा विकास प्राधिकरण (जीएनडीए) को पार्क के फव्वारा क्षेत्र में जलभराव की शिकायत पहले ही दी थी, लेकिन अधिकारियों ने कोई कदम नहीं उठाया. इस मामले में जीएनडीए के अध्यक्ष और गौतमबुद्ध नगर के पुलिस आयुक्त को नोटिस जारी किया गया है.

रिपोर्ट समय पर नहीं दी गई तो अधिकारियों के खिलाफ सख्त एक्शन होगा :एनएचआरसी

एनएचआरसी ने इन घटनाओं को गंभीरता से लेते हुए कहा कि बच्चों की सुरक्षा के लिए उचित कदम उठाना जरूरी है. आयोग ने अधिकारियों से घटनाओं के कारणों, जिम्मेदारियों और भविष्य में ऐसी घटनाओं को रोकने के लिए उठाए गए कदमों की जानकारी मांगी है. साथ ही एनएचआरसी ने कहा कि अगर रिपोर्ट समय पर नहीं दी गई तो अधिकारियों के खिलाफ सख्त एक्शन लिया जाएगा.

क्या है एनएचआरसी और उसके क्षेत्राधिकार?

एनएचआरसी (NHRC) यानी राष्ट्रीय मानवाधिकार आयोग भारत में मानवाधिकारों के संरक्षण और संवर्धन के लिए स्थापित एक महत्वपूर्ण सार्वजनिक स्वायत्तशासी संस्था है. बता दें कि इसकी स्थापना 12 अक्टूबर, 1993 को मानवाधिकार संरक्षण अधिनियम, 1993 के प्रावधानों के तहत की गई थी. इसका मुख्य उद्देश्य नागरिकों के मानवाधिकारों का हनन होने पर उनकी जांच करना और उन्हें न्याय दिलाना है.

यह संविधान द्वारा दिए गए जीवन का अधिकार, स्वतंत्रता का अधिकार और समानता का अधिकार जैसे मानवाधिकारों की रक्षा करता है. यह भारत सरकार को मानवाधिकारों के क्षेत्र में सिफारिशें भी प्रदान करता है. बता दें कि यह मानवाधिकार उल्लंघन की जांच के लिए केंद्रीय या राज्य सरकार के अधिकारियों या जांच एजेंसियों की सेवाओं का उपयोग कर सकता है.

Insamachar

NHRC ने दिल्ली और ग्रेटर नोएडा में सार्वजनिक स्थानों पर दो बालकों के डूबने की दो कथित घटनाओं पर स्वतः संज्ञान लिया

https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-two-alleged-incidents-of-drowning-of-two-children-in-public-places-in-delhi-and-greater-noida/

Editor Posted on16 जुलाई 2025

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने 7 जुलाई, 2025 को दिल्ली-एनसीआर के गौतमबुद्ध नगर जिले के ग्रेटर नोएडा और दिल्ली में दो लड़कों के डूबने की कथित घटनाओं का स्वतः संज्ञान लिया है। दिल्ली में यह घटना उत्तर-पश्चिम जिले के महेंद्र पार्क इलाके में 4 साल के एक बच्चे की खुले नाले में गिरने से मौत से संबंधित है। राष्ट्रीय राजधानी के विभिन्न हिस्सों में हाल ही में खुले नालों या मैनहोल में गिरकर लोगों की मौत के ऐसे कई मामले सामने आए हैं।

दूसरी घटना उत्तर प्रदेश के ग्रेटर नोएडा स्थित एक पार्क से संबंधित है, जिसमें पार्क के अंदर बने जलाशय में छह साल का एक बच्चा डूब गया था। बताया जा रहा है कि निवासियों ने ग्रेटर नोएडा विकास प्राधिकरण (जीएनडीए) को पार्क के फव्वारा क्षेत्र में जलभराव की सूचना पहले ही दे दी थी, लेकिन संबंधित अधिकारियों ने इस संबंध में कोई कार्रवाई नहीं की।

आयोग ने कहा है कि दोनों घटनाओं में मीडिया रिपोर्टों की सामग्री, यदि सत्य है, तो यह मानवाधिकारों के उल्लंघन से संबंधित गंभीर मुद्दा है। आयोग ने दिल्ली में हुई घटना के संबंध में मुख्य सचिव, पुलिस आयुक्त और दिल्ली नगर निगम आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है।

इसके अलावा, ग्रेटर नोएडा में हुई घटना में आयोग ने ग्रेटर नोएडा विकास प्राधिकरण (जीएनडीए) के अध्यक्ष और गौतमबुद्ध नगर के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

Hindustan Times

NHRC pulls up DGP over delay in 2024 TN IAF accident report

https://www.hindustantimes.com/india-news/nhrc-pulls-up-dgp-over-delay-in-2024-tn-iaf-accident-report-101752692097902.html

By Divya Chandrababu, Chennai

Published on: Jul 17, 2025 07:48 am IST

NHRC warns Tamil Nadu DGP Shankar Jiwal of action for failing to report on deaths during IAF air show, citing negligence in crowd control.

The National Human Rights Commission (NHRC) has warned Tamil Nadu director general of police (DGP) Shankar Jiwal of coercive action for failing to submit a report on the incident involving the deaths of five people that occurred during the air show organised by the Indian Air Force at Marina Beach on October 6, 2024.

NHRC pulls up DGP over delay in 2024 TN IAF accident report

The air show was held to mark the IAF's 92nd foundation day and took place from 11am to 1pm. Lakhs of people had crowded on a 2 km stretch along the Bay of Bengal to watch it. Five people died due to suspected dehydration and more than 100 were hospitalized by the end of the event.

Earlier in May, the NHRC had issued a notice to the DGP seeking an Action Taken Report (ATR) based on a complaint registered by S K Saamy, advocate and chairman of the World Human Rights Commission and Rescue Centre.

The complaint alleged negligence and dereliction of duty by senior police officials which led to critical lapses in crowd control. According to the petition, these failures resulted in numerous injuries, the hospitalization of multiple spectators, and the deaths of five individuals. It demanded a time-bound, impartial inquiry and called for disciplinary action against the officials deemed responsible.

The DGP failed to meet the initial 30 June 2025 deadline for the ATR, said a statement from Saamy.

On 15 July, NHRC sent a reminder granting a six-week extension. "In this case, the Commission has directed to submit an Action Taken Report, which has not been received within the stipulated period," the NHRC said in its letter signed by Atul Kumar, assistant registrar (Law). HT has seen a copy of this letter. "Therefore, a reminder be issued to the concerned authority to submit the requisite action taken report to the Commission within a period of 06 weeks, failing which the Commission may initiate a coercive process u/s 13 of the Protection of Human Rights Act, 1993," added the letter.

Lokmat Times

Nagaland govt issues advisory to identify child beggars, enrol them in schools

https://www.lokmattimes.com/national/nagaland-govt-issues-advisory-to-identify-child-beggars-enrol-them-in-schools/

By IANS | Updated: July 16, 2025 18:29 IST

Kuhima, July 16 In a significant move aimed at protecting the rights of underprivileged children, the Directorate of School Education in Nagaland has issued an advisory to identify children involved in begging and enrol them into government schools, officials said on Wednesday.

An official said that the Directorate of School Education issued the advisory following the advisory issued by the National Human Rights Commission (NHRC) for the protection and rehabilitation of impoverished, uneducated children, women, and differently-abled individuals engaged in begging.

The Principal Director, School Education, Shashank Pratap Singh, in his advisory has called upon members of Non-Government Organisations (NGOs), Municipal councils, town and village councils, churches, student unions and the general public to report details of such children to the Child Helpline 1098, enabling their enrollment in the nearest government schools.

According to the official, the Department of School Education specifically seeks to identify out-of-school children aged 6 to 14 years who are not enrolled or have dropped out of school before completing elementary education, including those found begging.

Children aged 3 to 6 years whose parents are engaged in begging and have not enrolled their children in pre-school, Anganwadi, or Balvatika centres would also be identified, the advisory said.

All District Education Officers (DEOs), Sub-Divisional Education Officers (SDEOs), and Senior SDEOs have been instructed to coordinate with the concerned District Child Protection Units and Child Welfare Committees to facilitate the admission of such children as per the provisions of the Right to Education Act, 2009, the official said, quoting the advisory.

The NHRC has earlier issued an advisory to the Centre and state governments, and Union Territory administrations to develop strategies aimed at eliminating the need for begging and enhancing the quality of life for those involved in it.

The Commission has noted that despite a number of initiatives and welfare programmes implemented by both the Centre and state governments, the issue of begging persists across the country.

As per the 2011 census, there were more than 4.13 lakh beggars and vagrants in India. They include women, children, transgender and the elderly who are forced to beg for survival, the NHRC had said.

--IANS

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor

News18

From Streets To Classrooms: Nagaland Issues Advisory To Enrol Child Beggars In Schools

https://www.news18.com/india/from-streets-to-classrooms-nagaland-issues-advisory-to-enrol-child-beggars-in-schools-ws-kl-9444569.html

Curated By : News Desk | News18.com | Last Updated:July 16, 2025, 18:52 IST

The advisory calls for identifying children aged between 6-14 years, especially those seen begging or who have dropped out before completing their elementary education

The Nagaland government has issued an advisory to identify underprivileged children, including those involved in begging, and enrol them in government schools.

The Directorate of School Education issued the advisory following recommendations from the National Human Rights Commission (NHRC), which had earlier urged central and state governments to take concrete steps to protect and rehabilitate individuals involved in begging, including children.

According to officials, the advisory calls for identifying out-of-school children aged between 6 and 14 years, especially those seen begging or who have dropped out before completing their elementary education.

The advisory also includes children aged 3 to 6 years whose parents are engaged in begging and who are not enrolled in pre-schools, Anganwadi centres, or Balvatika programmes.

Principal Director of School Education, Shashank Pratap Singh, has urged NGOs, municipal councils, village and town councils, churches, student unions, and the general public to assist in this effort. He appealed to them to report details of such children to the Child Helpline 1098, which will help with their enrolment into the nearest government schools.

All District Education Officers (DEOs), Sub-Divisional Education Officers (SDEOs), and Senior SDEOs have been asked to work with District Child Protection Units and Child Welfare Committees to ensure the smooth admission of these children, in line with the Right to Education Act, 2009.

The NHRC has stressed that despite several government schemes aimed at poverty relief, the issue of begging, especially involving children, continues across the country.

According to the 2011 census, over 4.13 lakh people in India were recorded as beggars or vagrants, including children, women, the elderly, and transgender persons.

(With inputs from agencies)

Times Now

Nagaland Govt Issues Advisory to Identify Child Beggars, Enrol Them in Schools

https://www.timesnownews.com/education/nagaland-govt-issues-advisory-to-identify-child-beggars-enrol-them-in-schools-article-152291394

IANS | Updated Jul 16, 2025, 20:15 IST

Children aged 3 to 6 years whose parents are engaged in begging and have not enrolled their children in pre-school, Anganwadi, or Balvatika centres would also be identified, the advisory said.

In a significant move aimed at protecting the rights of underprivileged children, the Directorate of School Education in Nagaland has issued an advisory to identify children involved in begging and enrol them into government schools, officials said on Wednesday.

An official said that the Directorate of School Education issued the advisory following the advisory issued by the National Human Rights Commission (NHRC) for the protection and rehabilitation of impoverished, uneducated children, women, and differently-abled individuals engaged in begging.

The Principal Director, School Education, Shashank Pratap Singh, in his advisory has called upon members of Non-Government Organisations (NGOs), Municipal councils, town and village councils, churches, student unions and the general public to report details of such children to the Child Helpline 1098, enabling their enrollment in the nearest government schools.

According to the official, the Department of School Education specifically seeks to identify out-of-school children aged 6 to 14 years who are not enrolled or have dropped out of school before completing elementary education, including those found begging.

All District Education Officers (DEOs), Sub-Divisional Education Officers (SDEOs), and Senior SDEOs have been instructed to coordinate with the concerned District Child Protection Units and Child Welfare Committees to facilitate the admission of such children as per the provisions of the Right to Education Act, 2009, the official said, quoting the advisory.

The NHRC has earlier issued an advisory to the Centre and state governments, and Union Territory administrations to develop strategies aimed at eliminating the need for begging and enhancing the quality of life for those involved in it.

The Commission has noted that despite a number of initiatives and welfare programmes implemented by both the Centre and state governments, the issue of begging persists across the country.

As per the 2011 census, there were more than 4.13 lakh beggars and vagrants in India. They include women, children, transgender and the elderly who are forced to beg for survival, the NHRC had said.

Clarion

Jamaat-e-Islami Hind Slams Demolitions in Assam, Seeks Relief and Judicial Probe

https://clarionindia.net/jamaat-e-islami-hind-slams-demolitions-in-assam-seeks-relief-and-judicial-probe/

Team Clarion | Date: July 16, 2025

When bulldozers become the face of governance, democracy and constitutional values take a back seat, Jamaat Vice President Malik Motasim Khan says

NEW DELHI – The country's premier Muslim organisation, Jamaat-e-Islami Hind (JIH), has strongly condemned the ongoing demolition and eviction drives across several districts of Assam, calling the actions of the BJP-led state government "inhuman, unconstitutional, and communally motivated."

In a statement released on Wednesday, JIH Vice President Malik Motasim Khan said the large-scale operations have displaced thousands of Bengali-origin Muslim families and led to the destruction of vital community and religious infrastructure.

"The scale and selectivity of these demolitions expose a deeply troubling communal bias that has no place in a constitutional democracy," Khan said. "Families who have lived on these lands for 70 to 80 years — possessing voter IDs, Aadhaar cards, and land documents — are being evicted without due notice or legal process", he added.

Citing field surveys, Khan said approximately 4,000 homes were demolished in Goalpara district alone during June and July 2025. Additional demolitions have been reported in Pancharatna, Kurshapakhri, Bandarmatha, and Angthihara-Gournagar, with more than 8,000 families getting affected across Goalpara, Dhubri, and Nalbari districts.

Religious institutions have also come under attack. At least 20 mosques, over 40 maktabs and madrasas, and several Eidgahs have been damaged or razed, deepening the distress of already vulnerable communities — many of whom have been repeatedly displaced due to river erosion and years of administrative neglect.

"These are not just demolitions of structures; they are demolitions of dignity, rights, and trust," Khan said, alleging that Muslim-majority settlements were being singled out while similarly placed localities belonging to other communities remain untouched. "This selective enforcement suggests a clear pattern of communal profiling and misuse of state machinery."

Khan also pointed to serious procedural violations, claiming that many evictions occurred without prior notice. He alleged that even government-allotted pattas (land titles) were disregarded and homes bulldozed in areas earmarked for future private or industrial use, even as landless local agriculturists remain unregularised.

Jamaat-e-Islami Hind put forth a set of urgent demands to both state and central authorities to immediately halt all ongoing demolitions and evictions in inhabited areas pending a transparent review. Its demands include:

• Provision of emergency humanitarian aid, including food grains, baby food, medical care, tarpaulins, clean water, and sanitation, to be distributed through district authorities and disaster management agencies.

• Time-bound rehabilitation and fair compensation for all displaced families, with priority land allotments to eligible landless residents on government land.

• Formation of an independent judicial or high-powered commission to investigate the legality, selectivity, and possible communal profiling involved in the demolition drives, with the findings made public.

• Reconstruction and protection of religious sites — mosques, madrasas, maktabs, and Eidgahs — in coordination with local communities, and

• Strict adherence to legal due process, including written notice, an opportunity to be heard, and guaranteed rehabilitation prior to any eviction, in line with constitutional rights and existing court orders.

Khan urged institutions such as the National Human Rights Commission (NHRC), the National Commission for Minorities (NCM), and parliamentary committees to conduct immediate fact-finding missions and ensure accountability for any violations.

“When bulldozers become the face of governance, democracy and constitutional values take a back seat,” Khan stated. “The role of the state must be to uphold the rule of law and provide humane governance, not to inflict collective punishment on the most vulnerable sections of society.

The Kashmiriyat

`Every knock feels like him': Kashmiri man went to sell shawls in 2013, never returned; NHRC issues notice

https://thekashmiriyat.co.uk/every-knock-feels-like-him-kashmiri-man-went-to-sell-shawls-in-2013-never-returned-nhrc-issues-notice/?noamp=available

July 16, 2025 by News Desk

The National Human Rights Commission (NHRC) has issued a final notice to the Jammu Kashmir Police over their prolonged inaction in the case of Manzoor Ahmad Kumar, a hawker from Kupwara district who went missing under mysterious circumstances while working in Punjab more than 12 years ago.

Manzoor Ahmad, a resident of Zachildar in Dardhaji Rajwar, Kupwara, had travelled to Amritsar, Punjab in December 2012 to sell shawls and traditional Kashmiri clothes.

He was last heard from in February 2013. His family said he was 25 years old at the time and had gone to earn a living to support his parents and three younger siblings. He never returned.

His brother, Tanveer Ahmad, who was only eight years old when Manzoor disappeared, recalled the trauma that unfolded in the months and years that followed.

"He had left with a few others who were also selling shawls. After February 17, 2013, no one heard from him. The people who accompanied him said he had gone out and never came back. We searched for him across Punjab — every week for two weeks we combed hospitals, police stations, but there was nothing," Tanveer told The Kashmiriyat.

Tanveer, now grown up, said the family continues to live in a state of limbo. "The worst part is the uncertainty, whether he's alive or dead. Every time someone knocks on the door, we still think, maybe it's Manzoor. Every single day, we miss him," he said, his voice quiet.

Manzoor was the sole breadwinner of the family. "After he vanished, our entire life collapsed. He had taken on the responsibility of the family. My father's health deteriorated from the shock, my mother hasn't slept properly in years," Tanveer said.

Manzoor's mother, recalling her last conversation with her son, told The Kashmiriyat, "It was February 17, 2013. He called to ask how I was doing. He said, 'Ammi, I'll be home in a few days. I've sold most of the shawls.' He sounded tired but calm. That was the last time I heard his voice."

She added, "No mother should have to live like this, wondering if her child is cold, hungry, hurt, or buried somewhere far away. Sometimes, in dreams, I still see him standing at the door with a bag of shawls."

The case was initially taken up by the now-defunct Jammu Kashmir State Human Rights Commission (JKSHRC), following a petition filed by RTI activist and lawyer Rasikh Rasool Bhat. After the JKSHRC ceased to function following the 2019 reorganization of Jammu and Kashmir, the matter was transferred to the NHRC.

In a series of directives, the NHRC instructed the Senior Superintendent of Police (SSP), Handwara, to submit a comprehensive report by January 17, 2024. When no meaningful response was received, aside from a forwarding letter, a reminder was issued on November 6, 2024.

With the investigation still stagnant, the NHRC has now issued a final four-week deadline, warning that failure to comply may result in action under Section 13 of the Protection of Human Rights Act, 1993, including summoning the SSP in person.

“This is a serious lapse in accountability,” rights activist and lawyer Rasikh Rasool Bhat told The Kashmiriyat. “The family has waited over 12 years for answers. This is not just about one missing man, it’s about the right to dignity and justice,” he said. “The least the authorities can do now is fulfill their legal and moral obligation to investigate.”

Greater Kashmir

Disappearance of Handwara resident in Punjab in 2013: NHRC pulls up authorities, issues notice

The missing individual, Manzoor Ahmad Kumar, a resident of Dardhaji Rajwar in the frontier district of Handwara, had left home in March 2013 to earn a livelihood in Amritsar, Punjab, where he worked as a door-to-door shawl vendor

https://www.greaterkashmir.com/kashmir/disappearance-of-handwara-resident-in-punjab-in-2013-nhrc-pulls-up-authorities-issues-notice/

SHABIR IBN YUSUF

July 17, 2025 12:08 am

Srinagar, Jul 16: The National Human Rights Commission (NHRC) has issued a notice to the authorities in J&K, expressing dissatisfaction over their prolonged inaction in the mysterious disappearance of a Kashmiri shawl vendor, who went missing in Punjab more than 12 years ago.

The missing individual, Manzoor Ahmad Kumar, a resident of Dardhaji Rajwar in the frontier district of Handwara, had left home in March 2013 to earn a livelihood in Amritsar, Punjab, where he worked as a door-to-door shawl vendor. On March 19, 2013, Kumar was last seen in Amritsar. Since then, there has been no communication or trace of his whereabouts, leaving his family in a state of anguish and uncertainty for over a decade.

The disappearance of Kumar initially drew the attention of the now-defunct Jammu and Kashmir State Human Rights Commission (JKSHRC), following a formal complaint by Rasikh Rasool Bhat, a RTI activist and lawyer from Handwara. However, after the reorganization of Jammu and Kashmir into a Union Territory in 2019, the JKSHRC was dissolved, leading to the case being transferred to the National Human Rights Commission (NHRC) in Delhi.

Since taking charge of the case, the NHRC has issued several directives to ensure accountability and transparency in the investigation. On October 17, 2023, the NHRC instructed the Senior Superintendent of Police (SSP), Handwara, to submit a detailed report outlining investigative steps taken, if any. However, the response received was limited to a superficial forwarding letter with no substantial update on the investigation's status.

Subsequently, a reminder notice was sent on November 6, 2024, but the authorities again failed to provide meaningful information, reflecting what the Commission described as a "disturbing level of apathy" in a case involving potential human rights violations.

Now, in its latest and final notice issued in July 2025, the NHRC has given the authorities a four-week deadline to submit the pending report. The Commission has warned that failure to comply may invoke its powers under Section 13 of the Protection of Human

Rights Act, 1993, which includes summoning officials in person and initiating legal proceedings for non-compliance. For Manzoor's family, the 12-year-long ordeal has been one of grief, silence, and unanswered questions. His elderly parents and siblings have repeatedly reached out to local authorities, political representatives, and human rights bodies, but to no avail. "This is not merely a procedural lapse; it is a complete erosion of institutional responsibility," said Rasikh Rasool Bhat, who continues to legally represent the family and advocate for accountability. "For over a decade, the family has been forced to live in limbo. Their right to truth, justice, and dignity has been systematically denied."

Bhat stressed that the disappearance should not be treated as an isolated incident but rather as a broader human rights concern, especially given the vulnerabilities faced by migrant workers and hawkers who often operate without any safety net or formal registration in other states.

Telangana Today

NHRC to hold open inquiry into Pedda Dhanwada farmer-police clash on July 28

The NHRC will hold an open inquiry on July 28 into alleged police excesses against farmers protesting an ethanol plant at Pedda Dhanwada. The Commission has directed the Telangana government to facilitate depositions and submit an action taken report within a week

https://telanganatoday.com/nhrc-to-hold-open-inquiry-into-pedda-dhanwada-farmer-police-clash-on-july-28

By Telangana Today

Published Date - 16 July 2025, 09:03 PM

Hyderabad: The National Human Rights Commission (NHRC) will conduct an open inquiry into the Pedda Dhanwada incident in Hyderabad on July 28.

The Commission was approached by an advocate, I Rama Rao, who alleged that the police registered false cases and let loose a reign of terror against farmers agitating against the setting up of an ethanol factory on their lands.

The NHRC, in its communication to the Telangana government, asked it to ensure that all those connected to the agitation could depose before the commission and to make necessary arrangements.

The Commission asked Chief Secretary K Ramakrishna Rao and DGP Dr Jithendar to submit an action taken report within a week.

Times of India

Pregnant woman’s death: NHRC pulls up govt for not paying relief to kin

https://timesofindia.indiatimes.com/city/bhubaneswar/pregnant-womans-death-nhrc-pulls-up-govt-for-not-paying-relief-to-kin/articleshow/122588151.cms

Jul 16, 2025, 11.25 PM IST

Cuttack: The National Human Rights Commission (NHRC) has pulled up the Odisha govt for failing to pay compensation to the family of a 32-year-old pregnant woman who died allegedly due to medical negligence two days after her release from jail custody in Rayagada district in 2023.

In a fresh order dated July 14, 2025, the commission expressed dissatisfaction over the non-compliance of its earlier directive issued on Dec 5, 2024, where it had directed the chief secretary to pay a compensation of Rs 2 lakh to the next of kin of the deceased, Manorama Dongori, within six weeks.

The NHRC noted that only forwarding letters had been received from the authorities concerned, with no proof of payment or compliance report. "The compliance report, along with proof of payment, is still awaited," the commission stated, directing the chief secretary to submit the required documents within four weeks, by Aug 21, 2025.

The case relates to a complaint filed by Jeypore-based human rights activist and advocate Anup Kumar Patro on Jan 14, 2023, alleging that Dongori, who was nine months pregnant, was arrested during a protest and subsequently denied adequate medical attention while in custody. She died on Jan 14, 2023, two days after her release from jail.

The commission had earlier reviewed preliminary reports submitted by local authorities but found them insufficient. A medical expert on NHRC's panel, after reviewing the documents, stated that it was unclear whether the woman had received appropriate treatment while in custody. The expert recommended submission of the full set of medical treatment records and a legible post-mortem report to determine the cause of death.

In light of the incomplete submissions, the commission had directed the Rayagada SP to furnish the required documents within four weeks, which also remain pending.

The NHRC has now reiterated its demand for compliance and submission of the full report, including the compensation proof and medical records, for further consideration. The commission has warned that failure to comply will invite coercive action under Section 13 of the Protection of Human Rights Act, 1993.